

Index
O.A.No.1155/2024 (I.A.No. 443/2024)
National Green Tribunal
Principal Bench, New Delhi
By Repondent No.38 (VDH Chemtech Pvt..Ltd.)

Sr.No.	Particulars	Page No
1	Reply by way of affidavit	1-3
2	Board resolution dt.31.12.2024 authorising Mr.Gurvinder Singh Bhatia	4
3	Consolidated consent to operate & authorization	5-9
4	Hazardous waste Form 10 & Challandt.30.11.2024	10-11
5	10 KLD ETP Drawing and details	12-22
6	Periodical Compliance report to Environment Engineer,Lko dt.17.12.24	23-85
7	Water Sampling report dt.04.11.24	29-31
8	Stack Emission Report dt.04.11.24	33-34
9	Ambient Air test Report dt.04.11.24	35-37
10	Noise test report dt.04.11.24	38-40
11	U.P.Ground water authorization letter	52-54
12	Factory Tree plantation pictures	81-85
13	Factory Land Lease deed from UPSIDC	86-106

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No.1155/2024

Reply by way of affidavit by Respondent no.38

VDH Chemtech Private Limited, H-127-144, Massorie Gulawathi Road Industrial
Area, Hapur, Uttar Pradesh-245101

(I.A.No.443/2024

In The matter of:

Kaushalendra Kumar -Applicant Versus Union of India & ors.-Respondents

Regarding (a): Action Against Respondent Nos. 17 to 49 for Violations of
Environmental Laws

The allegations of specific violations under the Environment
(Protection) Act, 1986, Water Act, 1974, Air Act, 1981, and Wetlands
Conservation and Management Rules, 2017.

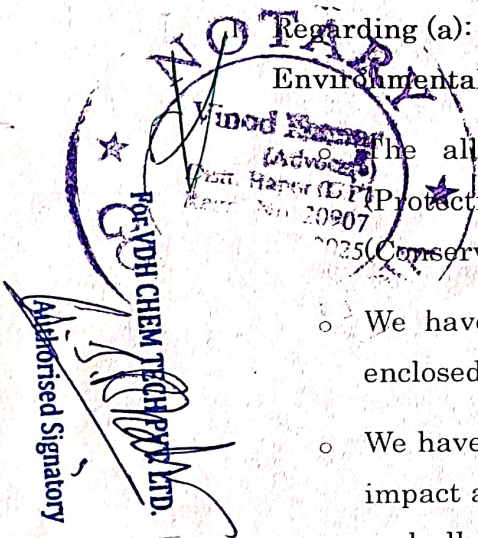
- We have valid Air & Water consent from UPPCB Consent copy enclosed herewith as Annexure-1.
- We have taken proactive action for the mitigation of Environmental impact as we have installed well equipped Effluent treatment plant and all hazardous waste send to authorised TSDF (Sheetala waste management.) Drawing of ETP attached as Annexure-2
- We have sent quarterly compliance report to UPPCB. Copy of compliance report enclosed as Annexure-3.

2. Their Officials for Alleged Inaction

- We have done quarterly Air monitoring by NABL lab. All the parameters are within limit. Reports enclosed as Annexure-4.

For VDH CHEM TECH PVT LTD

Authorised Signatory



- o We conduct plantation programme periodically. Photo enclosed here with for your kind reference as Annexure-5.

3. Regarding (c): Allegations of Land Conversion by Respondent Nos. 17 to 49

We have industrial land on UPSIDA developed Industrial Area for industrial purpose. Lease deed enclosed herewith for your kind information as Annexure-6.

Additional Points for Emphasis:

- We have complied all the compliance to environmental protection and legal compliance.

Can be verified through impartial investigation by the Joint Committee, as directed by the Hon'ble National Green Tribunal.

• VERIFICATION

- Verified at Dhaulana, District: Hapur on this third day of January, 2025. That the contents of the above Affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed therefrom.

For VDH CHEM TECH PVT. LTD.

Authorised Signatory
Respondent No.38

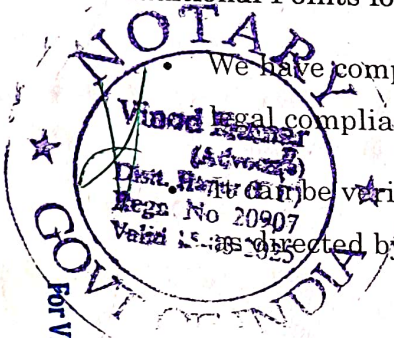
VDH Chemtech Private Limited,
H-127-144, Massorie Gulawathi Road
Industrial Area, Hapur,
Uttar Pradesh-245101

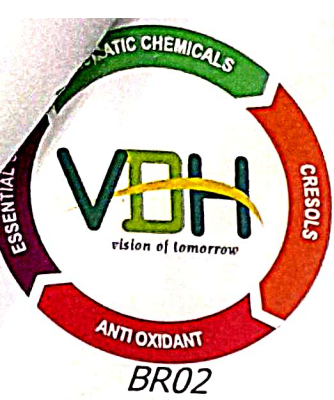
ATTESTED

36
31/01/2025
VINOD KUMAR (Advocate)
Notary Govt. of India
District HAPUR (U.P)
Mob 8270018837

Authorised Signatory

For VDH CHEM TECH PVT. LTD.





555 VDH CHEM TECH PRIVATE LIMITED

fssai Sedex



4-106

CIN No. : U24100DL2011PTC215740

Extract of the minutes of meeting of the board of Directors held on 31 December 2024 at the registered office of the company M/s VDH Chem tech Pvt Ltd , H-5 near Sanjay park Delhi 110092

" RESOLED "THAT Mr. Gurvinder Singh Bhatia "Manager" of the company is being authorized signatories with NGT department and authorized to sign and execute all the necessary documents regarding the same.

Specimen signature of Gurvinder Singh Bhatia For VDH CHEM TECH PVT. LTD.

CERTIFIED TRUE COPY.

Authorised Signatory

FOR VDH CHEMTECH PVT LTD

GUNEET SINGH
(MANAGING DIRECTOR)

FOR VDH CHEMTECH PVT LTD

SANJAY GUPTA
(DIRECTOR)

FOR VDH CHEMTECH PVT LTD

MADHUR GOEL(DIRECTOR)

FOR VDH CHEMTECH PVT LTD

CHANPREET SINGH(DIRECTOR)

A Govt. recognized Export House



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

1-5

5-106

Category : ORANGE

Application Id : 28473047

223064/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 06/11/2024

To,

M/s

VDH CHEMTECH PRIVATE LIMITED

H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **VDH CHEMTECH PRIVATE LIMITED** located at **H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101**. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **VDH CHEMTECH PRIVATE LIMITED** granted for the period from 06/11/2024 to 31/07/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	CARVONE	30	Metric Tonnes/Month
2	META CRESOL	100	Metric Tonnes/Month
3	BUTYLATED HYDROXY TOLUENE	250	Metric Tonnes/Month
4	RESIDUE	60	Metric Tonnes/Month
5	CARVACROL	30	Metric Tonnes/Month
6	PARA CRESOL	30	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septic Tank
Industrial	1	ETP	DRAIN

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

ANNEXTURE-1
6-106 → 2-5

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	Oil & Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
-------	----------------------	--------------	----------	----------------	-----------------

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM
2	2	Particulate Matter	As approved by CAQM
3	3	Particulate Matter	As approved by CAQM
4	4	Particulate Matter	As approved by CAQM

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s VDH CHEMTECH PRIVATE LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	ETP SLUDGE	TSDF	0.20 TON/Year
2	Used Oil	TSDF	0.5 Ton/Year
3	Waste Residue	TSDF	0.2 ton/YEAR
4	Contaminated Cotton Bags	TSDF	0.2 ton/YEAR
5	Chemical Drums	AUTHORIZED RECYCLER	500 NOS/Month

The authorization shall be in force and shall be valid upto 31/07/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

8-106 ANNEXURE-1
h-5

- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
 - (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This CTO is valid for production of CARVONE – 30 MTM, CARVACROL – 30 MTM, META CRESOL-100 MTM, PARA CRESOL-30 MTM, BUTYLATED HYDROXY TOLUENE – 250 MTM & RESIDUE-60 MTM only.
- 2- In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date: 2024.11.06
13:10:05 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date:
2024.11.06
13:10:14 +05'30'

REGIONAL OFFICER, GHAZIABAD.

561

FORM 10

[See rule 19 (1)]

10-106

ANNEXTURE-2

S.No. HW

1-13

MANIFEST FOR HAZARDOUS AND OTHER WASTE

7520

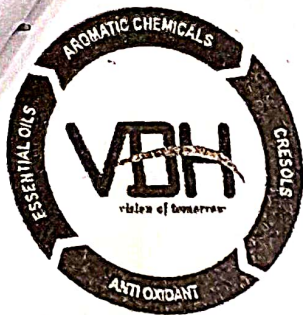
To Be Retained By The Sender After Taking Signature On It From The Transporter And The Rest Of The Five Signed Copies To Be Carried By The Transporter.

Copy 2 (Yellow)

1.	Sender's Name and Mailing Address (including Phone No. and E-mail) :	VDH CHEM TECH PVT. LTD. H-127-144, M.G. Road Industrial Area Phase-1, Ghaziabad			
2.	Sender's Authorisation No. :	GSTIN-09AADCV75735AL122			
3.	Manifest Document No. :	7520 30/11/2024			
4.	Transporter's Name and Address (including Phone No. and E-mail) :	Party own Vehicle			
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)			
6.	Transporter's Registration No. :				
7.	Vehicle Registration No. :	UP-19ET-4149			
8.	Receiver's Name and Mailing Address (including Phone No. and E-mail) :	SHEETALA WASTE MANAGEMENT PROJECT D-26 & 37, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441 E-mail : swmp@sheetalawaste.com			
9.	Receiver's Authorisation No.:	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated : 08/01/2021 183555/UPPCB/Bulandshahr(UPPCBRO)/CTO/both/BULANDSHAHAR/2023 Date : 20/05/2023			
10.	Waste Description :	Chemical Sludge 35.3, Waste oil 5.7			
11.	Total Quantity No. of Containers :	21 Kg Sludge.....m ³ or MT 9 LTR oil.....Nos.			
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Chy/Tarry/Slurry/Liquid)			
13.	Special Handling Instructions and Additional Information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle			
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and led, and are in all respects in proper conditions for transport by road according to applicable national government regulations.			
	Name and Stamp:	Signature :	Day	Month	Year
			3	0	11
15.	Transporter Acknowledgement of Receipt of Wastes	Sheetala Waste Management Project			
	Name and Stamp:	Signature :	Day	Month	Year
			3	0	11
16.	Receiver's certification for receipt of hazardous and other waste				
	Name and Stamp:	Signature :	Day	Month	Year

562

11-106 ANNEXURE-2



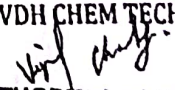
VDH CHEM TECH PRIVATE LIMITED

fssai Sedex



2-13

CIN No. : U24100DL2011PTC215740

	CHALLAN/WEIGHMENT	CHALLAN No:- 72 Date: 30.11.2024
VDH CHEM TECH PVT LTD H 127-144 M G ROAD INDUSTRIAL AREA, PHASE 1, GHAZIABAD 201015 (UP) GST No. 09AADCV5897J1Z1 STATE NAME: UTTAR PRADESH, CODE NO.:09 CIN: U24100DL2011PTC215740 CONTACT NO: 9716011313, 9810855854		VEHICLE NO : UP14ET4149
BUYER ADDRESS: BILL TO: SHEETALA WASTE MANAGEMENT PROJECT D-26 & 37, UPSIDC INDUSTRIAL AREA SIKANDRABAD, BULANDSHAR 203206, UTTAR PRADESH GST NO: 09ADSF57354L1Z2		
CONSIGNEE ADDRESS: SHIP TO: SHEETALA WASTE MANAGEMENT PROJECT D-26 & 37, UPSIDC INDUSTRIAL AREA SIKANDRABAD, BULANDSHAR 203206, UTTAR PRADESH MOB: 8448412042		
SL NO	DESCRIPTION OF GOODS	QUANTITY APPROX
1.	WASTE OIL	09 LTR
2.	CHEMICAL SLUDGE	21.00 KGS
NOT FOR SALE FOR DISPOSAL PURPOSE ONLY WASTE MATERIAL NOT USABLE		
VEHICLE NO : UP14ET4149		
TOTAL VALUE		NILL
For. VDH CHEM TECH PVT LTD For VDH CHEM TECH PVT. LTD.  AUTHORIZED SIGNATORY		

A Govt. recognized Export House

Works : H-127-144, M.G.Road Industrial Area, Phase I, Ghaziabad-201015 (U.P.), India, Ph : +91-9716011313,+91-9810566624, Telefax : +91-120-6453993
 E-mail : vdhchemtech@gmail.com, info@vdhchemtech.com Web.: www.vdhchemtech.com

563

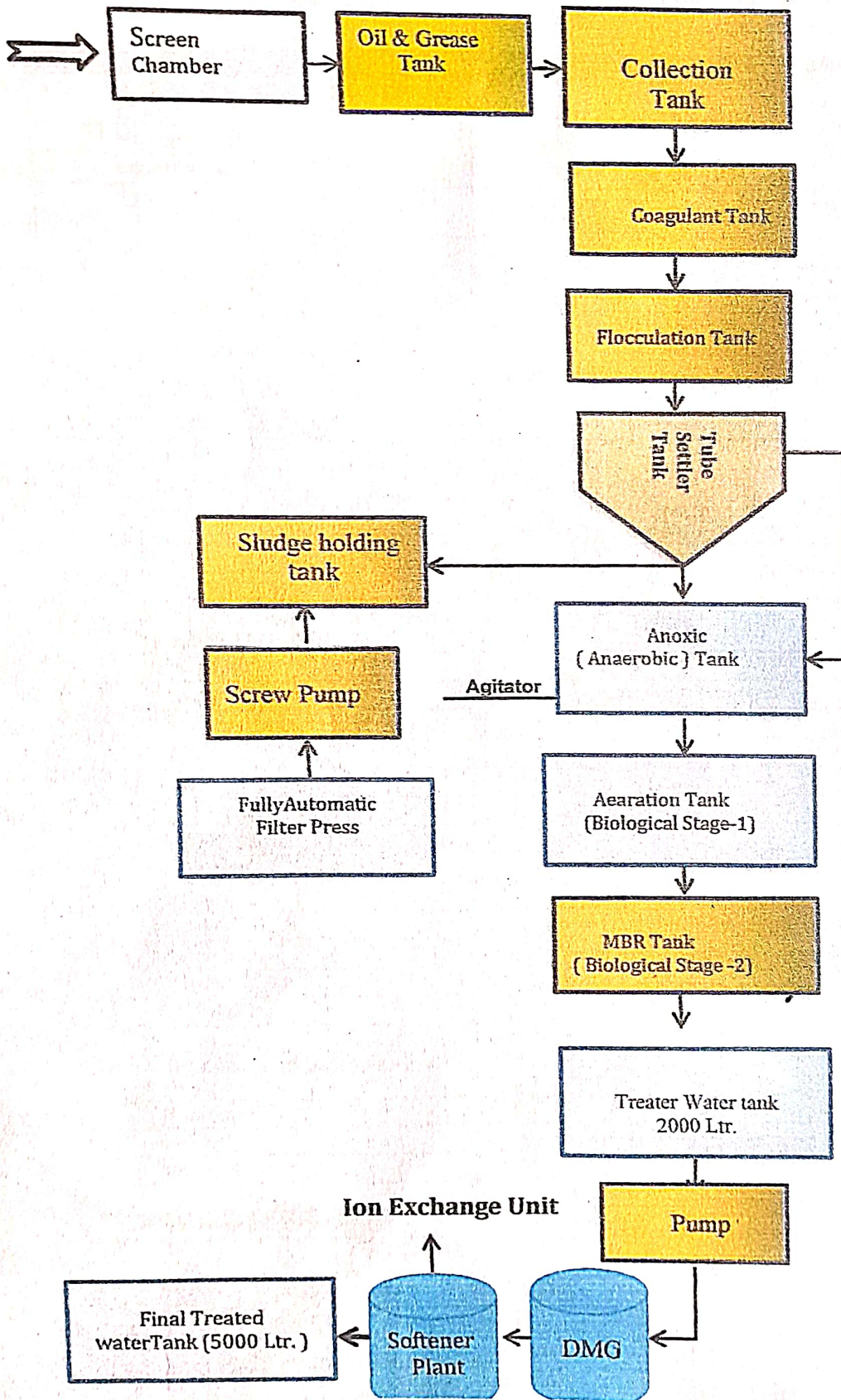
ADVENTURE-2

3-13

12-106



FLOW DIAGRAM OF EFFLUENT TREATMENT PLANT CAPACITY -10 KLD



14-106
ANNEXURE-2
5-13

TECHNICAL SPECIFICATIONS FOR EFFLUENT TREATMENT CAPACITY -10 KLD

S.N	ITEMS	BRIEF DESCRIPTION	SCOPE
1.0	SCREEN CHAMBER & OIL & GREASE TANK		EETS
	Number off	One	
	Capacity/Size	0.5 M X 2.0 M X 1.0 M	
	Type	Above ground to receive Effluent from Sump tank	
	M.O.C	MSFRP	
	BAR SCREEN		
	Number off	One	
	Type	Manual	
	MOC	SS-316	
2.0	COLLECTION TANK		EETS
	Number off	One	
	Capacity /Size	1.25 M X 2.0 M X 2.5 M	
	Type	Above ground to receive Effluent from Oil & Grease Trap	
	M.O.C	MSFRP	
3.0	EFFLUENT LIFTING PUMPS (Chemical feed Pump)		EETS
	Number off	(1W+1S)	
	Capacity /Size	1-2 m ³ /hr@2.5kg/cm ²	
	Type	Positive Displacement	
	M.O.C.	PP	
	Make	Arsh	
4.0	LIME DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	
	Make Tank	Sintex /Ganga/Eqv.	
5.0	COAGULANT DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	

15-106
ANNEXURE-2
6-13

	Make Tank	Sintex/ Ganga / Eqv.	
6.0	PH CORRECTION DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	
	Make Tank	Sintex/ Ganga / Eqv.	
7.0	COAGULANT TANK WITH STATIC MIXER		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Collection Tank	
	Capacity	0.6 M X 1.2 M X 1.5 M	
	M.O.C	MSFRP	
8.0	FLOCCULATOR WITH STATIC MIXER		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Coagulant Tank	
	Capacity	300Ltr.	
	M.O.C	MSFRP	
9.0	TUBE SETTLER TANK		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Flocculator Tank	
	Capacity	1.0 M X 2.0 M X 3.8 M	
	M.O.C	MSFRP	
10.0	ANOXIC TANK (Anaerobic Tank)		EETS
	Number off	One	
	Type	Above ground to receive effluent from Tube Settler Tank	
	Capacity / Size	0.6 M X 2.0 M X 3.7 M	
	M.O.C	MSFRP	
	Agitator		
	Number off	1.0 Set.	
	Motor	1 HP	
11.0	ANOXIC FEED PUMP		EETS
	Number off	(1W+1S)	
	Capacity	1m ³ /hr at 2.5 Kg/Cm ²	
	M.O.C	C.I with SS internal	
	Make	Leo/ Lubl /Eqv.	
12.0	AERATION TANK (Biological Stage-1st)		EETS

	Number off	One	
	Type	Above ground Tank to receive effluent from Anoxic tank (Anaerobic Tank)	
	Capacity / Size	0.6 M X 2.0 M X 3.4 M	
	M.O.C	MSFRP	
13.0	MBR TANK (Biological Stage-2nd)		EETS
	Number off	One	
	Type	Above ground Tank to receive Effluent form Aeration Tank	
	Capacity	1.25 M X 2.0 M X 3.3 M	
	M.O.C.	MSFRP	
14.0	FILTER FEED PUMP		EETS
	Number off	(1W+1S)	
	Capacity	1m ³ /hr@3.0 kg/cm ²	
	Make	Leo/ Lubl /Eqv.	
	M.O.C.	C.I with SS Internal	
15.0	AIR BLOWER WITH MOTOR		EETS
	Number off	(1 W + 1S)	
	Type	Twin Lobe	
	Capacity	60m ³ /hrs. @ 4500 mmwg	
	Make	Universal/Beta/Eqv	
16.0	MBR MEMBRANES		EETS
	Number off	11.0 Set.	
	Membrane	1M Height.	
16.A	MBR SKID		
	Number off	11.0 Set.	
	Capacity	As per membranes modules.	
	M.O.C	SS	
16.B	PERMEATE & BACKWASH PUMPS		EETS
	Number Off	(1W+1S)	
	M.O.C.	SS	
	Capacity	11m ³ /hr@1.2-1.5Kg /Cm ²	
	Make	Leo Pump / Eqv.	
16.C	MBR BACKWASH TANK		EETS
	Number off	One Nos.	
	Capacity	500 Ltr.	
	M.O.C	HDPE	
16.D	CEB DOSING PUMP WITH TANK		EETS
	Number off	Two	
	Dosing Tank	200 ltr.	
	Make Tank	Sintex/ Ganga/ Eqv.	
16.E	MBR OUTLET TANK		EETS
	Number off	One Nos.	
	M.O.C	HDPE	
	Capacity	2000 ltr.	

	Make Tank	Sintex/ Ganga/ Eqv.	
17.0	SLUDGE HOLDING TANK		EETS
	Number off	One	
	Capacity	1000 Ltr.	
	M.O.C	HDEP/PVC/	
	Make Tank	Sintex/ Ganga/ Eqv.	
18.0	SLUDGE RECIRCULATION PUMPS		
	Number off	(1W+1S)	
	M.O.C	C.I body with SS internal	
	Capacity	1m ³ /hr@1.5-2kg/cu ²	
	Make	Leo Pump / Eqv.	
19.0	DUAL MEDIA FILTER		EETS
	Number off	One	
	Capacity	Suitable for 10 KLD.	
20.0	FILTER PRESS		EETS
	Number off	One	
	Capacity	1m ³ /h	
	Make	Universal/EETS/Eqv.	
21.0	SCREW PUMP		EETS
	Number off	One	
	Capacity	2m ³ /h@12m Head	
	Make	Rota meter/Eqv	
22.0	MS PLAT FORM WITH STAIR		
	Number off	One Set	
	Type	Walkway for compact Effluent treatment plant	
	M.O.C	MS with Epoxy Paint	
23.0	CONTROL PANEL		EETS
	Number off	1.0 Lot.	
	Components	L&T Make	
24.0	PIPE & FITTING		EETS
	M.O.C	UPVC/CPVC	
	Make	Astral/ Prince/ Eqv.	
25.0	AIR LINE AND DIFFUERS		EETS
26.0	TUBE SETTLER MEDIA		EETS
	Number off	1.0 Lot	
	Type	Inclined at 60 Deg.	
	M.O.C	PVC	
27.0	TREATED WATER TANK		EETS
	Number off	One	
	Capacity	2000 Ltr.	
	M.O.C	PVC	

28.0	FINAL TREATED WATER TANK		EETS	9-13
	Number off	One		
	Capacity	5000		
	Make	PVC		
For Reuse(Tertiary Treatment)				
1.0	SOFTENER PLANT (ION EXCHANGE SYSTEM)		EETS	
	Number off	1 Nos		
	Purpose	Water softening is a process in which the ions of calcium, magnesium and sometimes iron are removed.		
	Capacity	1m3/hr		
	Working pressure	3.5 kg/cm2		
	Testing pressure	5.5 Kg/cm2		
	Pressure Gauge	2.0 nos		
	M.O.C	MSEP/FRP		
	Make	EETS		
	Regeneration System	1.0 Set		
	Injector system	1.0 set		
	Softener Feed Pump	1.0Set		
	Resin Make	ion Exchange		
	Outlet hardness	<100 ppm		

Note : The sizes of the various units mentioned above are indicative only and the exact sizing shall be done during the detailed engineering after the confirmation of the order.

Note : All tanks are MS inside FRP lining & outside epoxy with Paint .

Exclusions

- Electricity and fresh water
- Pipes into the equalization tank and at the outlet of the plant
- Civil works and land preparation
- Sampling and chemical analysis
- Equalization tank (with a volume of 30% of the daily flow)
- Sludge collection tank
- Any applicable commissions,taxes and permits
- Lighting at site.
- All civil jobs like Tanks, foundation and sheds etc.
- Water for plant construction erection, testing and commissioning
- Electricity for erection, testing and commissioning will be provide on free of cost.
- Final discharge of treated sewage.
- Testing for raw and treated sewage.
- Unloading and safe custody of equipments at site.
- Lubricant and chemicals for the commissioning of plant.
- Power supply within ETP Plant.
- Electrical Wiring.
- Any other item not mentioned above.

570

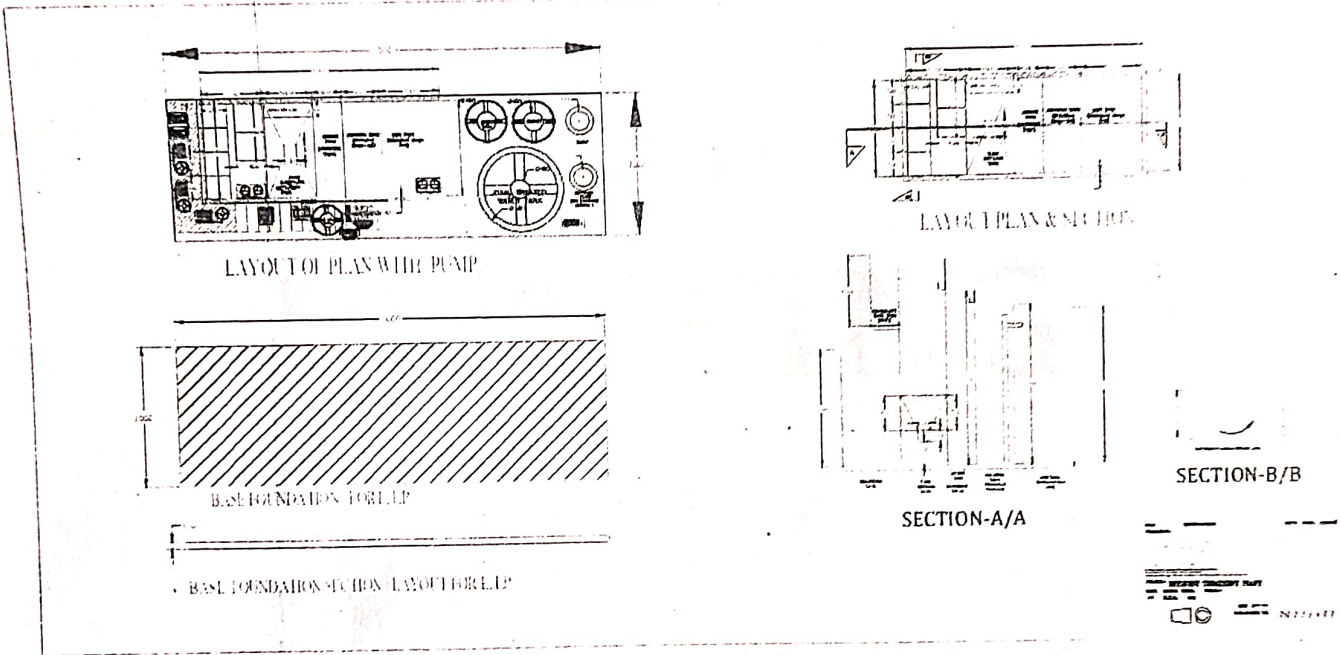
19-106 ADVENTURE-2

10-13

**DRAWING
LAOUT MS
TANK PLANT**

20-106
ANNEXURE - 2

11-13



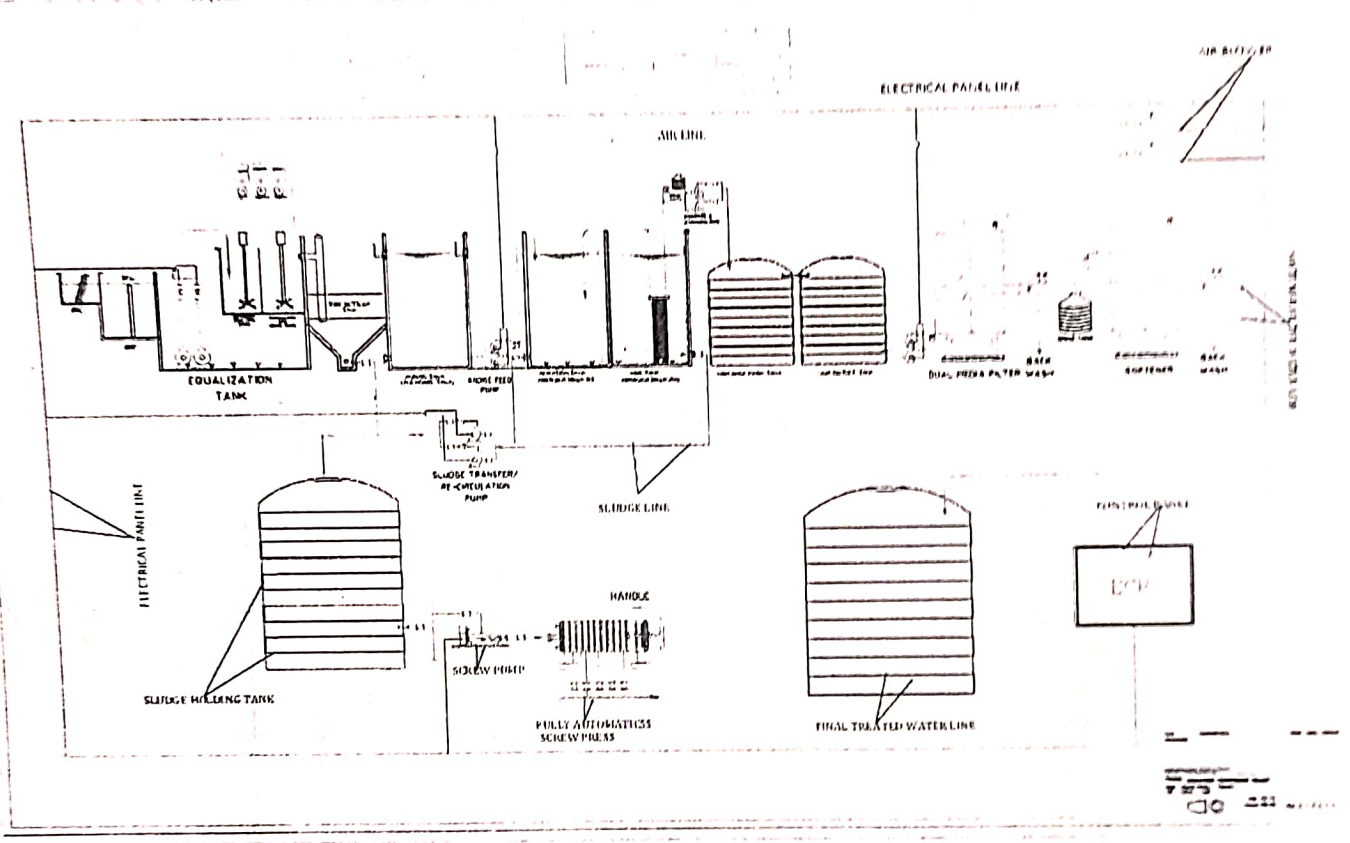
572

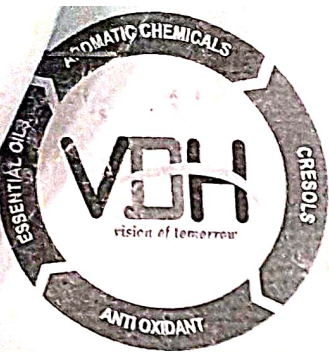
21-100

ANNEXTURE-2

12-13

**DRAWING
P&I
DIAGRAM**





574

23-106 ANNEXURE 3

VDH CHEM TECH PRIVATE LIMITED

fssai

Sedex



1-6

CIN No. : U24100DL2011PTC215740

17th December 2024

Environment Engineer (Circle-1)
U.P. Pollution Control Board,
Building No. TC-12V Vibhuti Khand,
Gomti Nagar, **Lucknow-226010**
Fax:- 0522-2720764

Sub: Compliance Report regarding Consolidated Consent to Operate and authorization under section 25 of Water and Under section 21 of Air Act, 1981 and Authorisation under Rules -6(2) of the Hazardous and other wastes Rules, 2016 notified under Environment Act, 1986 received vide Letter No 223064/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024 dated 06/11/24

Dear Sir,

We thankfully acknowledge receipt of the above-mentioned both (Air & Water) Consent and Authorization under Hazardous and other wastes Rules, 2016 notified under Environment protection Act, 1986 granted to us by U.P. Pollution Control Board.

The point wise Compliance Report with respect to various conditions highlighted in above Consent is being submitted as following:

CONDITIONS REFERRED IN**Point No. 2**

We have well updated Effluent treatment plant. There have facility of primary, secondary & tertiary treatment. We have done water testing in the month of November. Test report enclosed herewith as annexure-1

A Govt. recognized Export House

Works : H-127-144, M.G.Road Industrial Area, Phase I, Ghazlabad-201015 (U.P), India, Ph : +91-9716011313,+91-9810566624, Telefax : +91-120-6453993
E-mail : vdchemtech@gmail.com, info@vdchemtech.com Web.: www.vdchemtech.com

We reuse the treated water in cooling tower & cleaning purpose.

Point No.3

- I- We have installed Air pollution control device at various location where required. Photos of Air control devices. Photo enclosed as annexure-2.
- II- No we never used restrict fuel.
- III- We have doing noise level monitoring in the month of November-24. Reports enclosed as annexure-3.

Point No. 4

- I. We will be submitted Environmental statement in form- V by 30th September.
- II. Photo of ETP area, flow chart of ETP & sludge storage area enclosed as annexure- 4 & 5.

Point no. 8

We have obtained permission from UPGWD for abstraction of ground water. Copy of NOC enclosed as annexure-6.

General Condition

Point No. 1 & 4.

We are already complying with the conditions stipulated in the Consent and this Compliance Report is being sent within the timeline provided therein.

Point No. 3

Separate Flow Meters have already been installed at final disposal point.

Point No.5

We have maintained good housekeeping & time to time doing preventive maintenance.

Point No.6

We have provided uninterrupted entry to ETP (Inlet/ Outlet) point. We have provided sampling platform for monitoring and sampling of Air pollution control devices.

Point No. 7

We have maintained inspection book.

Specific Conditions

Point No.1

We are already complying with the conditions stipulated in the Consent and this Compliance Report is being sent within the timeline provided therein.

Point No.3

We have disposed the hazardous waste through authorized TSDF (M/S Sheetala Waste management & comply with all provisions of Hazardous & Other wastes(Management and trans-boundry Movement) Amendment Rules,2016.

Point No.5

We will be submitted quarterly monitoring report of treated effluent from a certified/ approved lab under E.P Act 1986.

Point No.6

We have installed continuous and uninterrupted data supply from the OCEEMS to the CPCB server. Reading enclosed as annexure-7.

Point No.7

We have ensure the proper operation of ETP plant.

Point No.8

We have reused of treated water in cooling tower.

26-106
ANNEXURE-3
4-6

Point No.9

Electromagnetic flow meter installed at all abstraction points (Bore well).
Photo of the flow meter enclosed as annexure-8.

Point no.10

We have received NOC from UPGWD for ground water extraction & extraction limit within the limit as per NOC.

Point No.13

We will be submitted Environmental Statement in prescribed form V as per rule no. 14 of E. P. Rules 1986 by September of every year.

Point No. 15

We have used only Bio-mass Pallets as a fuel.

Point No. 17

We have regularly monitored the stack emission & we have conduct monitoring in the month of November report will be submitted to the Board.

Point No.18

We will be obtaining prior consents in case of new emission generation sources or alteration of existing emission sources in accordance with section- 21/22 of Air Act 1981.

Point No.19

We never use any restricted fuel.

Point No. 21

MSW Waste has been suitable segregated. A separate & isolated arrangement has been provided for collection of MSW waste.

Point No. 22

We have maintained ETP log book. Sample copy enclosed as annexure-9.

Point No.23

We have reused the treated water before discharge.

Point No. 24

We have plantation inside & outside the factory premises. Photo enclosed for your kind reference as annexure-10.

We Hope you will find the above in order.

Thanking You,

Yours faithfully,



Factory Manager

Enclosure: Annexure I-X.

Copy to:

Regional Officer
U.P. Pollution Control Board
Sector - 16, Vasundhara
Ghaziabad.



VDH CHEM TECH PRIVATE LIMITED

AN ISO 9001 : 2015, WHO-GMP, FAMI QS, HALAL, KOSHER Certified Company

8-6

CIN No. : U24100DL2011PTC215740

EU561672202IN IVR:6985561672202

SPP GHAZIABAD HO <201001>

Counter No:27.03/01/2025.11:36

To:ENVIRONMENT ENGINEER..

PIN:226010, Goati Nagar SO

From:VDH CHEMTECH..

Wt:540gms

Amt:106.20, Tax:16.20, Amt. Paid:106.00(Cash)

<Track on www.indiapost.gov.in>

<Dial 18002666868> <Wear Masks, Stay Safe>



EU561672216IN IVR:6985561672216

SPP GHAZIABAD HO <201001>

Counter No:27.03/01/2025.11:36

To:REGIONAL OFFICER,UPFCB

PIN:201012, Vasundhra SO

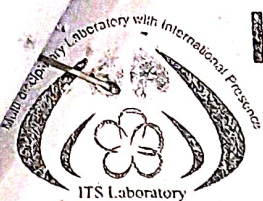
From:VDH CHEMTECH..

Wt:540gms

Amt:47.20, Tax:7.20, Amt. Paid:47.00(Cash)

<Track on www.indiapost.gov.in>

(A Govt. recognized Export House)



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itlrlab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



TEST REPORT

Water Sample Analysis

Report Code: W-291024-36

Issue Date: 04/11/2024

ISSUED TO : M/s. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghazinbad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	: Drinking Water
Sample Drawn On	: 28/10/2024
Sample Drawn By	: ITS Teams Representative
Sampling Plan & Procedure	: IS:17614 (Part-1) :2021
Sample Quantity	: 2.0 Liter in Pet Bottle & 500ml in Sterilized Glass Bottle
Sample Received On	: 29/10/2024
Analysis Duration	: 29/10/2024 To 04/11/2024

TEST RESULTS

Chemical Analysis						
S. No.	Parameter	Test Method	Results	Units	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	pH	IS:3025(Part-11)	7.64	-	6.5 - 8.5	-
2.	Colour	IS:3025(Part-4)	<5.0	Hazen	5	15
3.	Turbidity	IS:3025(Part-10)	<1.0	NTU	1	5
4.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	43.0	mg/l	200	600
5.	Chloride(as Cl)	IS:3025(Part-32)	21.8	mg/l	250	1000
6.	Calcium (as Ca)	IS: 3025 (P- 40)	11.0	mg/l	75	200
7.	Iron (as Fe)	IS:3025(Part-53)	<0.05	mg/l	1.0	-
8.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	<0.1	mg/l	45	No Relaxation
9.	Total Dissolved Solid	IS:3025(Part-16)	117	mg/l	500	2000
10.	Alkalinity (as CaCO ₃)	IS: 3025 (P- 23)	16.0	mg/l	200	600
11.	Fluoride (as F)	IS: 3025 (P- 60)	<0.1	mg/l	1.0	1.5
12.	Sulphate (as SO ₄)	IS:3025 (P-24)	<1.0	mg/l	200	400
13.	Magnesium (as Mg)	IS:3025 (P-46)	4.65	mg/l	30	100

Microbiological Analysis

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2018
1.	<i>Escherichia coli</i>	IS-15185:2016	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185:2016	Absent	Absent/100ml

Remarks: Based on above tested parameter, Water sample meet as per IS-10500:2018 specification. Hence water is fit for Drinking purpose.

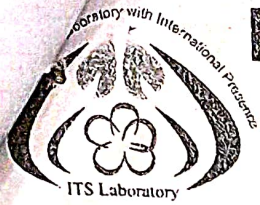
End of Report

Authorized Signatory
(Microbiologist)



581

30-106



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764

TEST REPORT

Waste Water Sample Analysis

Report Code: WW-291024-38

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Drawn On : 28/10/2024
 Sample Received On : 29/10/2024
 Sample Drawn BY : Mr. Vivek Kumar (ITS)
 Sample Description : ETP Outlet Water
 Sample Quantity : 1.0 Liter in Pet Bottle for Chemical & 500ml
 for Microbiological in Sterilized Glass
 Bottle.
 Environment Conditions : Normal
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits, max
1.	pH	IS:3025 (Part-11)	7.76	-	5.5-9.0
2.	Total Suspended Solids	IS:3025 (Part-17)	26.3	mg/l	100.0
3.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	113	mg/l	250.0
4.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	21	mg/l	30.0
5.	Oil & Grease	IS:3025 (Part-39)	<1.0	mg/l	10.0

End of Report

Checked By

Authorized Signatory



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

**TEST REPORT****Waste Water Sample Analysis**

Report Code: WW-291024-37

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Drawn On : 28/10/2024
 Sample Received On : 29/10/2024
 Sample Drawn BY : Mr. Amardeep (ITS)
 Sample Description : **ETP Inlet Water**
 Sample Quantity : 1.0 Liter in Pet Bottle for Chemical & 500ml
 for Microbiological in Sterilized Glass
 Bottle.
 Environment Conditions : Normal
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025 (Part-11)	8.56	-
2.	Total Suspended Solids	IS:3025 (Part-17)	198	mg/l
3.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	432	mg/l
4.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	122	mg/l
5.	Oil & Grease	IS:3025 (Part-39)	12.9	mg/l

End of Report

Checked By

Authorized Signatory



583

32-106



[Handwritten signature]



584

33-106

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in
+91 9911659800, 9305780312, 09958849764

TEST REPORT

Stack Emission Analysis

Report Code: SE-291024-41

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description : Stack Emission
Date of Sample Drawn : 28/10/2024
Sample Drawn By : Mr. Amardeep (ITS)
Source of Emission : Stack Attached To Two Thermic Fluid Heater
Capacity : 15 + 20 LKC/Hr.
Ambient Temperature (°C) : 37.0
Flue Gas Temperature (°C) : 167.0
Type of Stack : Metal Circular
Type of Fuel used : Bio Mass & Pallets
Quantity of Fuel Used : 6.0 Ton/Day + 7.0 Ton/Day
Stack Height from Ground Level (meter) : 33.0
Stack Diameter (meter) : 0.62
Average Velocity of Flue Emission (m/s) : 8.32
Parameters to be tested : As per EPA Act-1986/CPCB/MoEF Guideline
Test Method used for Monitoring : APHA-AIR/US EPA-AIR/IS:11255
Instrument Used for Monitoring : Stack Kit/ Flue Gas Analyzer
Operating Load : Normal
Any Pollution Control System : Wet Scrubber + Double Cyclone
Sampling Time (Minutes) : 38.0
Date of Sample Received : 29/10/2024
Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission Limits as per CPCB Norms of 2 nd June 2022
1.	Particulate Matter (as PM)	IS:11255(Part-1)	52.9	mg/Nm ³	80 max
2.	Nitrogen Dioxide (as NO ₂)	IS:11255(Part-7)	43.7	mg /Nm ³	450 max
3.	Sulphur Dioxide (as SO ₂)	IS:11255(Part-2)	22.9	mg /Nm ³	600 max
4.	Carbon Monoxide (as CO)	IS:13270	0.56	%	1 % By Volume

Remark:- Both Thermic Fluid Heater are attached to a single stack, at the time of monitoring both were running.

CHECKED BY

AUTHORIZED SIGNATORY

Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quantity. 3. Any complaints about the report should be communicated in writing within 7 days. 4. Total liability of our laboratory is limited to the charges received.

ITS TESTING LABORATORY PRIVATE LIMITED

585

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305. (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.Itslab.in, Email: Itlrlab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



34-106

TEST REPORT

Stack Emission Analysis

Report Code: SE-291024-34

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

R- 127 To R- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad - 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	Stack Emission
Date of Sample Drawn	28/10/2024
Sample Drawn By	Mr. Amardeep (ITS)
Source of Emission	Stack Attached To D.G. Set
Capacity	500 KVA
Ambient Temperature (°C)	36.0
Flue Gas Temperature (°C)	210
Type of Stack	MS, Circular
Type of Fuel used	HSD
Stack Height from Ground Level (meter)	9.0
Stack Diameter (meter)	0.20
Average Velocity of Flue Emission (m/s)	16.34
Parameters to be tested	As per EPA Act-1986/CPCB/MoEF Guideline
Test Method used for Monitoring	APHA-AIR/US EPA-AIR-IS 11255
Instrument Used for Monitoring	Stack Kit/ Flue Gas Analyzer
Operating Load	Normal
Sampling Time (Minutes)	39.0
Any Pollution Control System, if Any	Nil
Date of Sample Received	29/10/2024
Analysis Duration	29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Emission limits upto 800 KW D.G.
1	Particulate Matter (PM)	IS 11255 (Part-1)	0.079	g/kw-hr	50.0
2	Oxide of Nitrogen (NOx) + Hydrocarbon (HC)	IS 11255 (Part-7) & GC Method	1.523	g/kw-hr	54.0
3	Carbon monoxide (as CO)	IS 13270	0.77	g/kw-hr	53.5

CHECKED BY

AUTHORIZED SIGNATURE

ITS TESTING LABORATORY PRIVATE LIMITED

586

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itsrclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



35-106

Report Code: AAQ-291024-32 (Page 1 of 2)

TEST REPORT

Ambient Air Quality Analysis

Report Code: AAQ-291024-32

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description : Ambient Air
Date of Sampling : 28/10/2024
Sample Drawn By : Mr. Amardeep (ITS)
Sampling Location : Near Main Gate Area
Sampling Plan & Procedure : IS 5182 & CPCB Guidelines
Average Flow Rate of SPM ($m^3/min.$) : 1.13
Average Flow Rate of Gases (lpm) : 0.2
Sampling Instrument Used : Respirable Dust Sampler (PM_{10}) Fine Particulate Sampler ($PM_{2.5}$) With Gaseous Attachment
Sampling Machine Placed At Height : 1.5 Meter from Ground Level
Ambient Temperature & Humidity : 37 °C & 53%
Weather Condition : Clear
Sample Received On : 29/10/2024
Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per NAAQS Standards (max)
1	Particulate Matter (PM_{10})	IS 5182 Part-XXIII	93.5	$\mu g/m^3$	100
2	Sulphur dioxide (as SO_2)	IS 5182 Part-II	19.3	$\mu g/m^3$	80
3	Nitrogen dioxide (as NO_2)	IS 5182 Part-VI	44.0	$\mu g/m^3$	80
4	Ammonia (as NH_3)	APIA-AIR402	42.6	$\mu g/m^3$	400
5	Ozone (as O_3)	IS 5182 Part-IX	37.7	$\mu g/m^3$	180
6	Benzene (as C_6H_6)	IS 5182 Part-XI	<0.1	$\mu g/m^3$	50

CHECKED BY



587

ITS TESTING LABORATORY PRIVATE LIMITED


Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: Itslab@gmail.com, info@itslab.in, contact@itslab.in
+91 9911659800, 9305780312, 09958649764

36-106

Report Code: AAQ-291024-32 (Page 1 of 2)

7.	Nickel (as Ni)	APHA-AIR420	<1.0	ng m ⁻³	20
8	Arsenic (as As)	APHA-AIR302	<1.0	ng m ⁻³	6.0
9	Benzo (a) Pyrene	IS 5182 Part-NI	<0.1	ng m ⁻³	1.0
10	Carbon monoxide (as CO)	IS 5182 Part-X	0.49	mg m ⁻³	4.0
11	Particulate Matter (PM _{2.5})	CPCB Volume - i Gravimetric	53.5	ug m ⁻³	50
12	Lead(as Pb)	IS 5182 Part-XXII	<0.1	ug m ⁻³	1.0

End of Report

CHECKED BY 

AUTHORIZED SIGNATORY 

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itirclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



TC-11181

37-106

TEST REPORT**Ambient Noise Report**

Report Code: N-291024-33

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

Sample description : Ambient Noise
 Sampling Location : Near Main Gate
 Sample Drawn On : 28/10/2024
 Sample Drawn By : Mr. Amardeep (ITS)
 Sampling Duration : 10 minutes (at one minute interval)
 Sample Received On : 29/10/2024
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULTS

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL	70.4	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
				Residential Area	55	45
				Silence Zone	50	40

End of Report

Checked by

Authorized Signatory

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



TC-11181

30-106

TEST REPORT

Noise Analysis

Report Code: N-291024-35

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

Sample Description : D.G. Set Noise
 Date of Sampling : 28/10/2024
 Sample Drawn By : Mr. Amardeep (ITS)
 Sampling Location / Capacity : 500 KVA, D.G. Set
 Sampling Duration : 10 Minutes (One Minute Interval of Each Point)
 Sampling Plan & Procedure : ITS/LAB/SOP/N/02
 Sampling Instrument Used : Noise Meter
 Weather Condition : Clear
 Purpose of Monitoring : Efficacy of D.G. Acoustic Enclosure
 Sample Received On : 29/10/2024
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

Location	Noise Level Cum, Leq db(A)	Protocol Followed	Limit as per CPCB Norms
A. When D.G. Set was in operation			
1. Open D.G. window			
(a). 0.5 m Distance away from the DG set engine	100.5	Noise Meter	75.0 max from 1.0 meter distance in close window
(b). 1.0 m Distance away from the DG set engine	98.9		
2. Close D.G. window			
(a). 0.5 m Distance away from the DG set engine	73.3		
(b). 1.0 m Distance away from the DG set engine	70.4		

Remarks: Maximum Limit Set by CPCB for DG Noise is 75 db. On the basis of test noise is under the limit.

Checked by

Authorized Signatory



590

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
Website: www.itslab.in, Email: itrlab@gmail.com, info@itslab.in, contact@itslab.in
+91 9911659800, 9305780312, 09958849764



39-106

TEST REPORT

Indoor Noise Analysis

Report Code: N-291024-40

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.
H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- 1, Ghaziabad - 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Work Zone Noise
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Sampling Location	:	Inside Packing & Processing Area
Date of Sample Received	:	29/11/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

TEST RESULTS

S. No	Parameter	Results	Units	Limit as per OSHA Guidelines (max)
1	Indoor Noise	70.9	dB(A)	85.0 max

Remark: Limit as per OSHA & Factory Act (Chapter 104, Section 102(1), The sound level should be 85.0 dB(A) over 8 hours work day

CHECKED BY

AUTHORIZED SIGNATURE

591

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrlab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



40-106

TEST REPORT

Indoor Noise Analysis

Report Code: N-291024-39

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad - 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Work Zone Noise
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Sampling Location	:	Inside Dryer Room
Date of Sample Received	:	29/10/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

TEST RESULTS

S. No	Parameter	Results	Units	Limit as per OSHA Guidelines (max)
1.	Indoor Noise	73.0	dB(A)	85.0 max

Remark: Limit as per OSHA & Factory Act (Chapter 104, Section 102(1), The sound level should be 85.0 dB(A) over 8 hours work day.

CHECKED BY 

AUTHORIZED SIGNATORY 

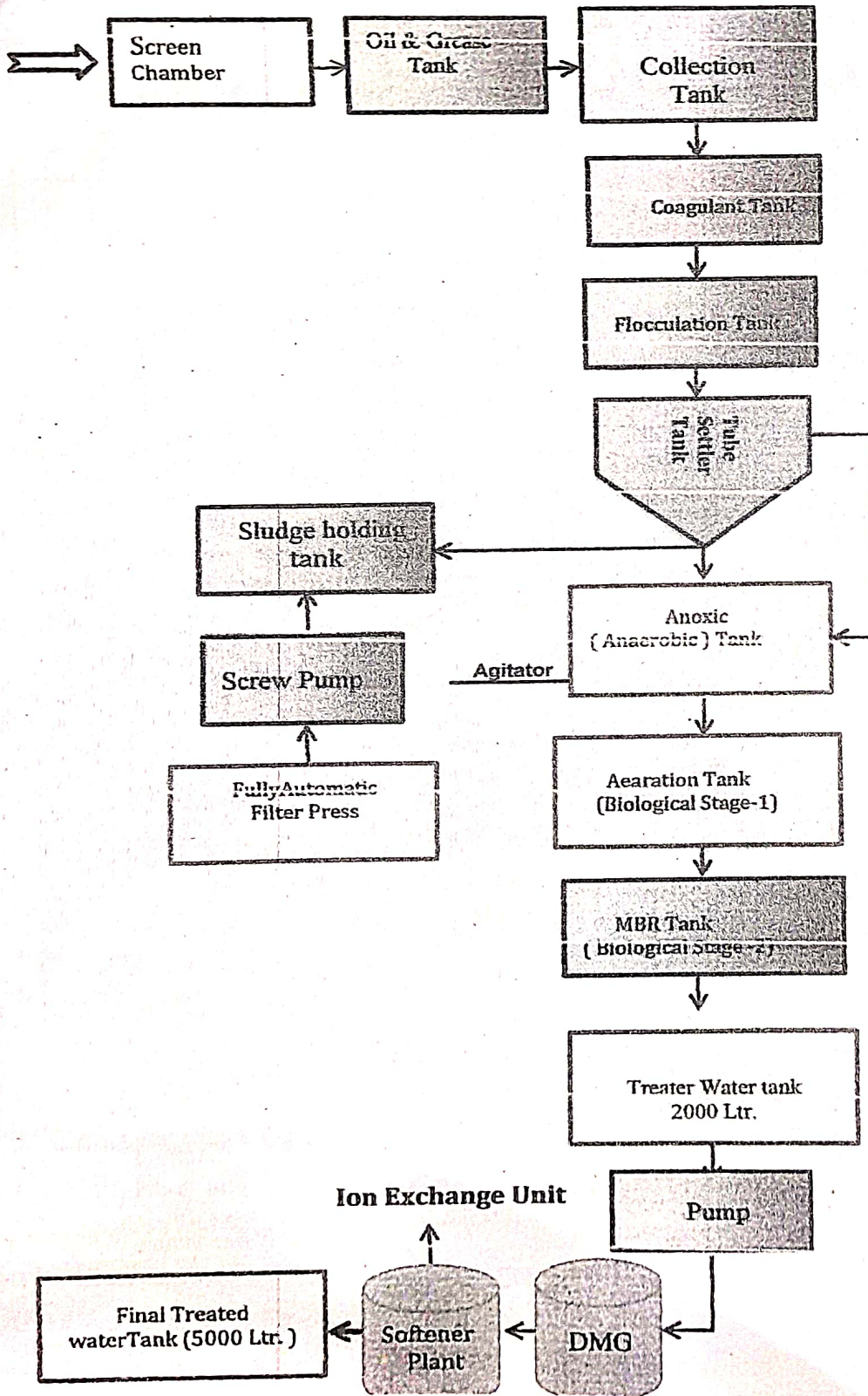
592

41-106



FLOW DIAGRAM OF EFFLUENT TREATMENT PLANT CAPACITY -10 KLD

42-106



TECHNICAL SPECIFICATIONS FOR EFFLUENT TREATMENT CAPACITY -10 KLD

SER	ITEMS	DETAIL DESCRIPTION	SCOPE
1.0	SCREEN CHAMBER & OIL & GREASE TANK		EETS
	Number off	One	
	Capacity/Size	0.5 M X 2.0 M X 1.0 M	
	Type	Above ground to receive Effluent from Sump tank	
	M.O.C	MSFRP	
	BAR SCREEN		
	Number off	One	
	Type	Manual	
	MOC	SS-316	
2.0	COLLECTION TANK		EETS
	Number off	One	
	Capacity /Size	1.25 M X 2.0 M X 2.5 M	
	Type	Above ground to receive Effluent from Oil & Grease Trap	
	M.O.C	MSFRP	
3.0	EFFLUENT LIFTING PUMPS (Chemical feed Pump)		EETS
	Number off	(1W+1S)	
	Capacity /Size	1-2 m ³ /hr@2.5kg/cm ²	
	Type	Positive Displacement	
	M.O.C.	PP	
	Make	Arsh	
4.0	LIME DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	
	Make Tank	Sintex /Ganga/Eqv.	
5.0	COAGULANT DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	



44-106

	Make Tank	Sintex/ Ganga / Eqv.	
6.0	PH CORRECTION DOSING PUMP & TANK		EETS
	Number off	(1W+1S)	
	Feeder	Electronic Metering	
	Pump Make	E-dose/Painter/Eqv.	
	Dosing Tank	100 Ltr.	
	Number off Tank	One	
	Make Tank	Sintex/ Ganga / Eqv.	
7.0	COAGULANT TANK WITH STATIC MIXER		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Collection Tank	
	Capacity	0.6 M X 1.2 M X 1.5 M	
	M.O.C	MSFRP	
8.0	FLOCCULATOR WITH STATIC MIXER		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Coagulant Tank	
	Capacity	300Ltr.	
	M.O.C	MSFRP	
9.0	TUBE SETTLER TANK		EETS
	Number off	One	
	Type	Above ground to receive Effluent from Flocculator Tank	
	Capacity	1.0 M X 2.0 M X 3.8 M	
	M.O.C	MSFRP	
10.0	ANOXIC TANK (Anaerobic Tank)		EETS
	Number off	One	
	Type	Above ground to receive effluent from Tube Settler Tank	
	Capacity / Size	0.6 M X 2.0 M X 3.7 M	
	M.O.C	MSFRP	
	Agitator		
	Number off	1.0 Set.	
	Motor	1 HP	
11.0	ANOXIC FEED PUMP		EETS
	Number off	(1W+1S)	
	Capacity	1m ³ /hr at 2.5 Kg/Cm ²	
	M.O.C	C.I with SS internal	
	Make	Leo/ Lubi /Eqv.	
12.0	AERATION TANK (Biological Stage-1st)		EETS



45-108

	Number off	One	
	Type	Above ground Tank to receive effluent from Anoxic tank (Anaerobic Tank)	
	Capacity / Size	0.6 M X 2.0 M X 3.4 M	
	M.O.C	MSFRP	
13.0	MBR TANK (Biological Stage-2nd)		EETS
	Number off	One	
	Type	Above ground Tank to receive Effluent form Aeration Tank	
	Capacity	1.25 M X 2.0 M X 3.3 M	
	M.O.C.	MSFRP	
14.0	FILTER FEED PUMP		EETS
	Number off	(1W+1S)	
	Capacity	1m ³ /hr@3.0 kg/cm ²	
	Make	Leo/ Lubi /Eqv.	
	M.O.C.	C.I with SS internal	
15.0	AIR BLOWER WITH MOTOR		EETS
	Number off	(1 W + 1S)	
	Type	Twin Lobe	
	Capacity	60m ³ /hrs. @ 4500 mmwg	
	Make	Universal/Beta/Eqv	
16.0	MBR MEMBRANES		EETS
	Number off	11.0 Set.	
	Membrane	1M Height.	
16.A	MBR SKID		
	Number off	11.0 Set.	
	Capacity	As per membranes modules.	
	M.O.C	SS	
16.B	PERMEATE & BACKWASH PUMPS		EETS
	Number Off	(1W+1S)	
	M.O.C.	SS	
	Capacity	11m ³ /hr@1.2-1.5Kg /Cm ²	
	Make	Leo Pump / Eqv.	
16.C	MBR BACKWASH TANK		EETS
	Number off	One Nos.	
	Capacity	500 Ltr.	
	M.O.C	HDPE	
16.D	CEB DOSING PUMP WITH TANK		EETS
	Number off	Two	
	Dosing Tank.	200 ltr.	
	Make Tank	Sintex/ Ganga/ Eqv.	
16.E	MBR OUTLET TANK		EETS
	Number off	One Nos.	
	M.O.C	HDPE	
	Capacity	2000 ltr.	



	Make Tank	Sintex/ Ganga/ Eqv.	
17.0	SLUDGE HOLDING TANK		EETS
	Number off	One	
	Capacity	1000 Ltr.	
	M.O.C	HDEP/PVC/	
	Make Tank	Sintex/ Ganga/ Eqv.	
18.0	SLUDGE RECIRCULATION PUMPS		
	Number off	(1W+1S)	
	M.O.C	C.I body with SS internal	
	Capacity	1m ³ /hr@1.5-2kg/cu ²	
	Make	Leo Pump / Eqv.	
19.0	DUAL MEDIA FILTER		EETS
	Number off	One	
	Capacity	Suitable for 10 KLD	
20.0	FILTER PRESS		EETS
	Number off	One	
	Capacity	1m ³ /h	
	Make	Universal/EETS/Eqv.	
21.0	SCREW PUMP		EETS
	Number off	One	
	Capacity	2m ³ /h@12m Head	
	Make	Rota meter/Eqv	
22.0	MS PLAT FORM WITH STAIR		
	Number off	One Set	
	Type	Walkway for compact Effluent treatment plant	
	M.O.C	MS with Epoxy Paint	
23.0	CONTROL PANEL		EETS
	Number off	1.0 Lot.	
	Components	L&T Make	
24.0	PIPE & FITTING		EETS
	M.O.C	UPVC/CPVC	
	Make	Astral/ Prince/ Eqv.	
25.0	AIR LINE AND DIFFUERS		EETS
26.0	TUBE SETTLER MEDIA		EETS
	Number off	1.0 Lot	
	Type	Inclined at 60 Deg.	
	M.O.C	PVC	
27.0	TREATED WATER TANK		EETS
	Number off	One	
	Capacity	2000 Ltr.	
	M.O.C	PVC	



28.0	FINAL TREATED WATER TANK		EETS
	Number off	One	
	Capacity	5000	
	Make	PVC	
For Reuse(Tertiary Treatment)			
1.0	SOFTENER PLANT (ION EXCHANGE SYSTEM)		EETS
	Number off	1 Nos	
	Purpose	Water softening is a process in which the ions of calcium, magnesium and sometimes iron are removed.	
	Capacity	1m3/hr	
	Working pressure	3.5 kg/cm2	
	Testing pressure	5.5 Kg/cm2	
	Pressure Gauge	2.0 nos	
	M.O.C	MSEP/FRP	
	Make	EETS	
	Regeneration System	1.0 Set	
	Injector system	1.0 set	
	Softener Feed Pump	1.0Set	
	Resin Make	ion Exchange	
	Outlet hardness	<100 ppm	

Note : The sizes of the various units mentioned above are indicative only and the exact sizing shall be done during the detailed engineering after the confirmation of the order.

Note : All tanks are MS inside FRP lining & outside epoxy with Paint .

Exclusions

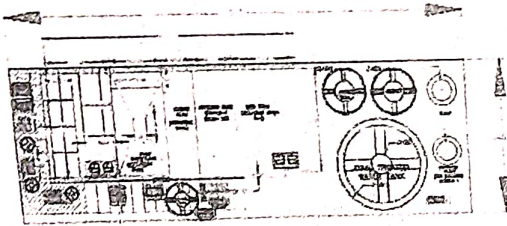
- Electricity and fresh water
- Pipes into the equalization tank and at the outlet of the plant
- Civil works and land preparation
- Sampling and chemical analysis
- Equalization tank (with a volume of 30% of the daily flow)
- Sludge collection tank
- Any applicable commissions,taxes and permits
- Lighting at site.
- All civil jobs like Tanks, foundation and sheds etc.
- Water for plant construction erection, testing and commissioning
- Electricity for erection, testing and commissioning will be provide on free of cost.
- Final discharge of treated sewage.
- Testing for raw and treated sewage.
- Unloading and safe custody of equipments at site.
- Lubricant and chemicals for the commissioning of plant.
- Power supply within ETP Plant.
- Electrical Wiring.
- Any other item not mentioned above.



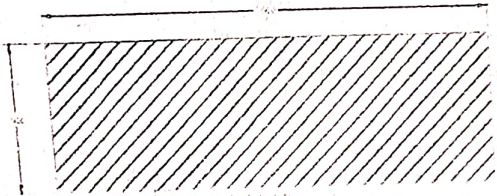
**DRAWING
LAOUT MS
TANK PLANT**

48

49-106

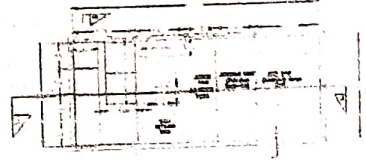


LAYOUT OF PLAN WITH PUMP

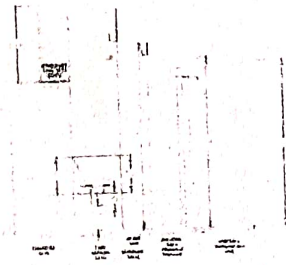


BASE FOUNDATION FOR PUMP

BASE DIMENSIONS SHOW TABLED SIZE

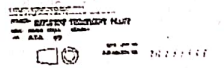


LAYOUT PLAN & SECTION



SECTION-A/A

SECTION-B/B



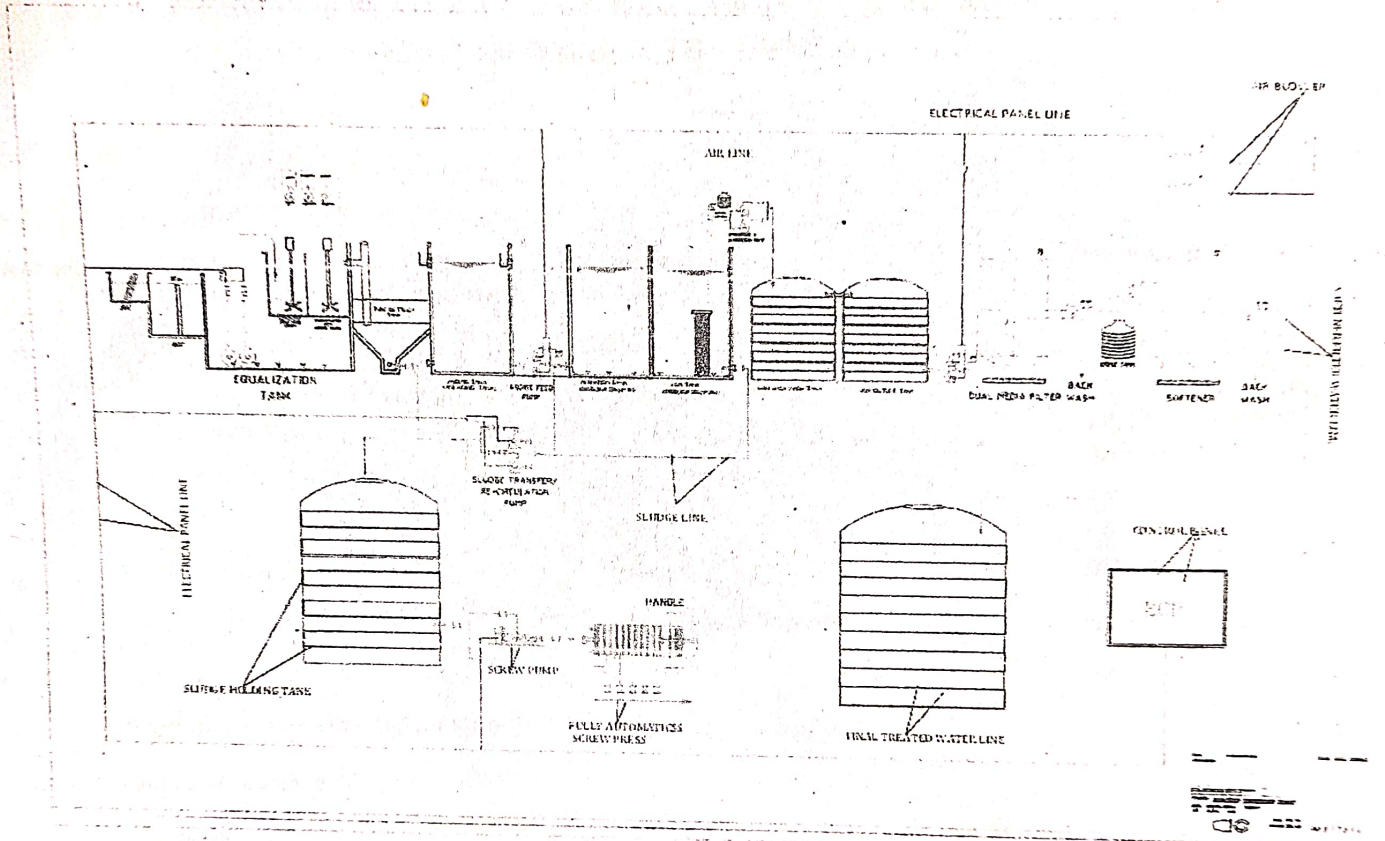
601

50-106

DRAWING
P&I
DIAGRAM

81

SI-106



[Handwritten signature]



603
GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

52-106

Form 8 (E)
 [See rules 15(2)]

**RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL
 FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
 AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG044373
 VALID FROM 30/12/2022 TO 11/09/2027**

Application No.: 202209000254

Name of the Owner	GUNEET SINGH	Application No.	HPUR0922RIN0126
Address of the Applicant	H-127 TO 144 M G ROAD INDUSTRIAL AREA HAPUR	Specimen Signature	
Date of Submission	05/09/2022	Company Address	H 127 TO 144 M G ROAD INDUSTRIAL AREA HAPUR
Company Name	VDH CHEMTECH PRIVATE LIMITED	Block	DHAULANA
Location Particulars		Municipality/Corporation	No
District	Hapur		NA
Plot No./Khasra No.	H 127 TO 144		
Card No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of Well	04/05/2010	Depth of the Well (In meter)	25.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	1.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	2.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	09/06/2010
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	3.00
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	2.00	Recharge Required	0.00
Maximum Allowable Annual Abstraction of Ground Water:	1956		
Reason for renewal of N.O.C. न.ओ.सी. के नवीनीकरण का कारण	BECAUSE ITS NEED		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink **604** in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.

53-106

Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.

- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / Information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and Installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of Infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

SH-106

Date :17/03/2023

Place:Hapur

This certificate is electronically generated and does not require digital signature



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

55-106

Category : ORANGE

Application Id : 28473047

223064/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Date: 06/11/2024

To,

M/s

VDH CHEMTECH PRIVATE LIMITED

H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **VDH CHEMTECH PRIVATE LIMITED** located at **H 127 to 144 M G ROAD INDUSTRIAL AREA HAPUR,HAPUR,245101**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **VDH CHEMTECH PRIVATE LIMITED** granted for the period from **06/11/2024** to **31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	CARVONE	30	Metric Tonnes/Month
2	META CRESOL	100	Metric Tonnes/Month
3	BUTYLATED HYDROXY TOLUNE	250	Metric Tonnes/Month
4	RESIDUE	60	Metric Tonnes/Month
5	CARVACROL	30	Metric Tonnes/Month
6	PARA CRESOL	30	Metric Tonnes/Month

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	2	Septic Tank	Septic Tank
Industrial	1	ETP	DRAIN

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

56-106

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 mg/l
2	BOD	30 mg/l
3	Oil & Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
-------	----------------------	--------------	----------	----------------	-----------------

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM
2	2	Particulate Matter	As approved by CAQM
3	3	Particulate Matter	As approved by CAQM
4	4	Particulate Matter	As approved by CAQM

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

57-106

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s VDH CHEMTECH PRIVATE LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	ETP SLUDGE	TSDF	0.20 TON/Year
2	Used Oil	TSDF	0.5 Ton/Year
3	Waste Residue	TSDF	0.2 ton/YEAR
4	Contaminated Cotton Bags	TSDF	0.2 ton/YEAR
5	Chemical Drums	AUTHORIZED RECYCLER	500 NOS/Month

The authorization shall be in force and shall be valid upto 31/07/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

59-106

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This CTO is valid for production of CARVONE – 30 MTM, CARVACROL – 30 MTM, META CRESOL-100 MTM, PARA CRESOL-30 MTM, BUTYLATED HYDROXY TOLUENE – 250 MTM & RESIDUE-60 MTM only.
- 2- In case of usage of ground water, the project Proponent must obtain NOC from CGWA within 01 month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date: 2024.11.06
13:10:05 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas
Mishra

Digitally signed
by Vikas Mishra
Date:
2024.11.06
13:10:14 +05'30'

REGIONAL OFFICER, GHAZIABAD.



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 3/5 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है। वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें। इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें। प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है। वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शायर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत दमक के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं। उपयोग में न होने पर बिजली उपकरणों को बंद करें। स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

VDH CHEM TECH PRIVATE LIMITED



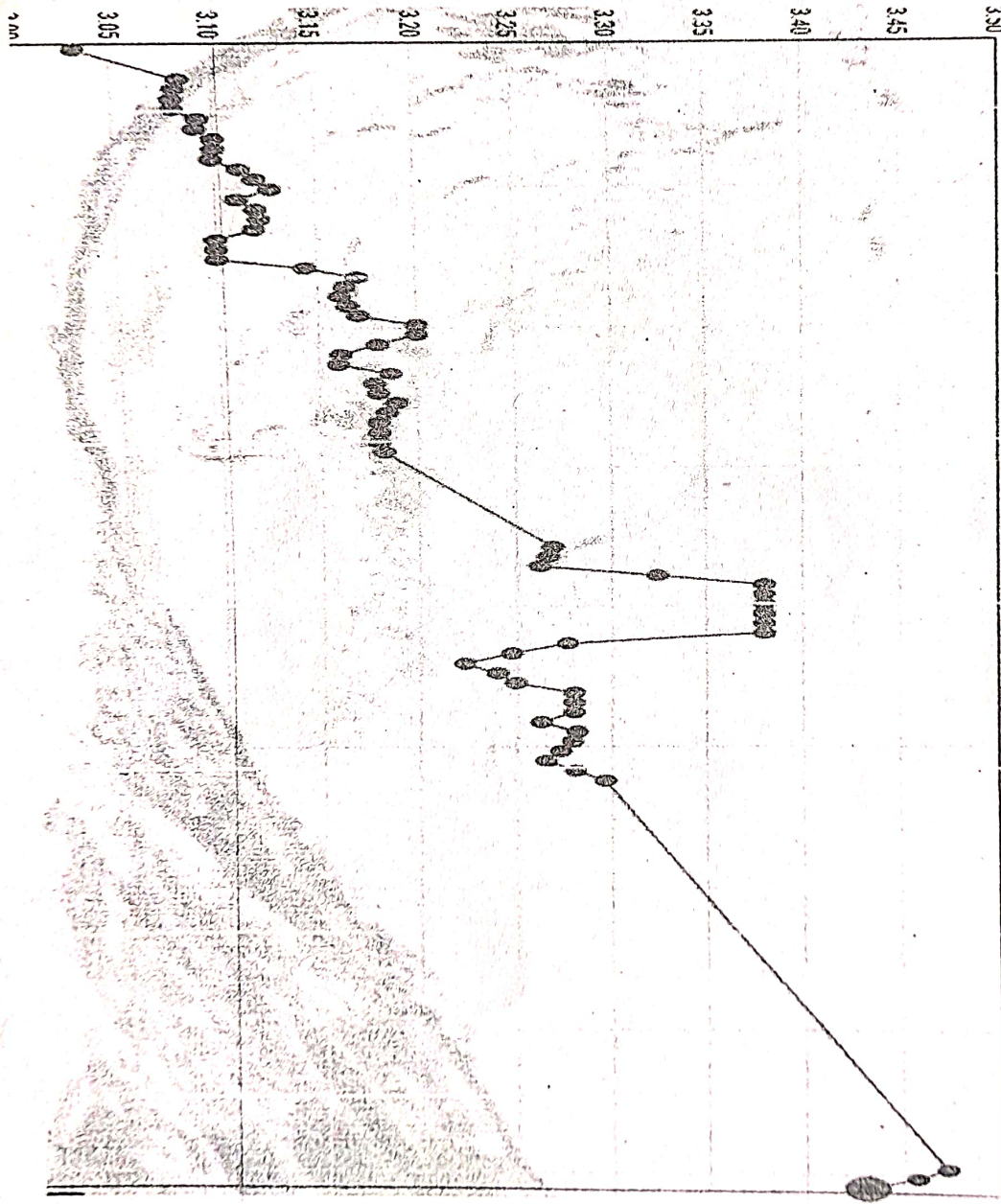
fssai Sedex



61-705

CIN No. : U24100DL2011PTC215740

[Type here]



History - from 2024-10-01 00:00:00 to 2024-10-31 23:58:00

Level Chart



A Govt. recognized Export House

Works : H-127-144, M.G.Road Industrial Area, Phase I, Ghazlabad-201015 (U.P.), India, Ph : +91-9716011313,+91-9810566624, Telefax : +91-120-6453993
 E-mail : vdhchemtech@gmail.com, Info@vdhchemtech.com Web.: www.vdhchemtech.com

613

VDH CHEM TECH PRIVATE LIMITED



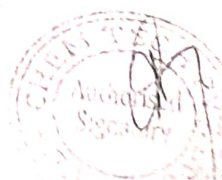
fssai Sedex



62-106

CIN No. : U24100DL2011PTC215740

Timestamp	LEVEL
01-10-2024 02:30	3.032195122
01-10-2024 17:30	3.083589744
01-10-2024 22:30	3.081234568
02-10-2024 03:30	3.08
02-10-2024 08:30	3.08
02-10-2024 13:30	3.092753623
02-10-2024 18:30	3.091234568
02-10-2024 23:30	3.1
03-10-2024 04:30	3.1
03-10-2024 09:30	3.098831169
03-10-2024 14:30	3.11225
03-10-2024 19:30	3.12
04-10-2024 00:30	3.1275
04-10-2024 05:30	3.110681818
04-10-2024 10:30	3.12
04-10-2024 15:30	3.121764706
04-10-2024 20:30	3.118933333
05-10-2024 01:30	3.1
05-10-2024 06:30	3.1
05-10-2024 11:30	3.1
05-10-2024 16:30	3.144
05-10-2024 21:30	3.170232558
06-10-2024 02:30	3.163977273
06-10-2024 07:30	3.161609195
06-10-2024 12:30	3.165063291
06-10-2024 17:30	3.170454545
06-10-2024 22:30	3.2
07-10-2024 03:30	3.2
07-10-2024 08:30	3.18
07-10-2024 13:30	3.161408451
07-10-2024 18:30	3.16



A Govt. recognized Export House

Works : H-127-144, M.G.Road Industrial Area, Phase I, Ghaziabad-201015 (U.P.), India, Ph : +91-9716011313,+91-9810566624, Telefax : +91-120-6453993
E-mail : vdchemtech@gmail.com, info@vdchemtech.com Web.: www.vdchemtech.com

614

VDH CHEM TECH PRIVATE LIMITED



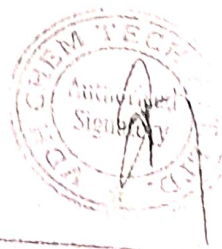
fssai Sedex²



63-706

CIN No. : U24100DL2011PTC215740

07-10-2024 23:30	3.186285714
08-10-2024 04:30	3.17816092
08-10-2024 09:30	3.18
08-10-2024 14:30	3.189178082
08-10-2024 19:30	3.184109589
09-10-2024 00:30	3.18
09-10-2024 05:30	3.18
09-10-2024 10:30	3.18
09-10-2024 15:30	3.182337662
11-10-2024 17:30	3.269074074
11-10-2024 22:30	3.266704545
12-10-2024 03:30	3.262298851
12-10-2024 08:30	3.324
12-10-2024 13:30	3.38
12-10-2024 18:30	3.38
12-10-2024 23:30	3.38
13-10-2024 04:30	3.38
13-10-2024 09:30	3.38
13-10-2024 14:30	3.38
13-10-2024 19:30	3.276666667
14-10-2024 00:30	3.24746988
14-10-2024 05:30	3.222903226
14-10-2024 10:30	3.24
14-10-2024 15:30	3.249487179
14-10-2024 20:30	3.28
15-10-2024 01:30	3.28
15-10-2024 06:30	3.28
15-10-2024 11:30	3.262758621
15-10-2024 16:30	3.281666667
15-10-2024 21:30	3.279213483
16-10-2024 02:30	3.272967033
16-10-2024 07:30	3.265444444
16-10-2024 12:30	3.280875
16-10-2024 17:30	3.296666667
24-10-2024 20:30	3.472142857
25-10-2024 01:30	3.456708861
25 10 2024 06:30	3.430886076



A Govt. recognized Export House

Works : H-127-144, M.G.Road Industrial Area, Phase I, Ghaziabad-201015 (U.P), India, Ph : +91-9716011313,+91-9810566624, Telefax : +91-120-6453993
E-mail : vdhchemtech@gmail.com, info@vdhchemtech.com Web.: www.vdhchemtech.com

VDH CHEM TECH PRIVATE LIMITED



fssai Sedex



GMP



64-108

CIN No. - U22100DL2011PTC0215740

Nov 2024

DATE	OPEN READ.	CLOSING READ.	CONSUMPTION (L)	SIGNATURE
01-11-24	---	HOLIDAY	---	---
02-11-24	---	HOLIDAY	---	---
03-11-24	---	FRIDAY (Eid-ul-Fitr 00:00) - 00:00	---	---
04-11-24	00993	001000	07	
05-11-24	01000	01007	07	
06-11-24	01007	01014	07	
07-11-24	01014	01019	05	
08-11-24	01019	01021	02	
09-11-24	01021	01023	02	
10-11-24	---	SUNDAY	---	
11-11-24	01023	01027	04	
12-11-24	01027	01030	03	
13-11-24	01030	01035	05	
14-11-24	01035	01039	04	
15-11-24	01039	01042	03	
16-11-24	01042	01044	02	
17-11-24	---	SUNDAY	---	
18-11-24	01044	01048	04	
19-11-24	01048	01052	04	
20-11-24	01052	01058	06	
21-11-24	01058	01062	04	
22-11-24	01062	01065	03	
23-11-24	01065	01070	05	
24-11-24	---	SUNDAY	---	
25-11-24	01070	01073	03	
26-11-24	01073	01076	03	
27-11-24	01076	01077	01	
28-11-24	01077	01084	07	
29-11-24	01084	01082	01	
30-11-24	01086	01086	00	

A Govt. recognized Export House.

Handwritten signature and stamp at the bottom right.

616

VDH CHEM TECH PRIVATE LIMITED



fssai Sedex



65-706

CIN No. : U24100DL2011PTC215740

Nov - 2024

TOTAL WATER CONSUMPTION - 95

NUMBER OF DAYS - 24 DAYS

HOURLY \$ NO USAGE - 40

PEP DRY AVERAGE - 3.95

HOURLY SUBMERSIBLE PUMP USED - 0.494

Handwritten signature



(A Govt. recognized Export House)

617

66-106



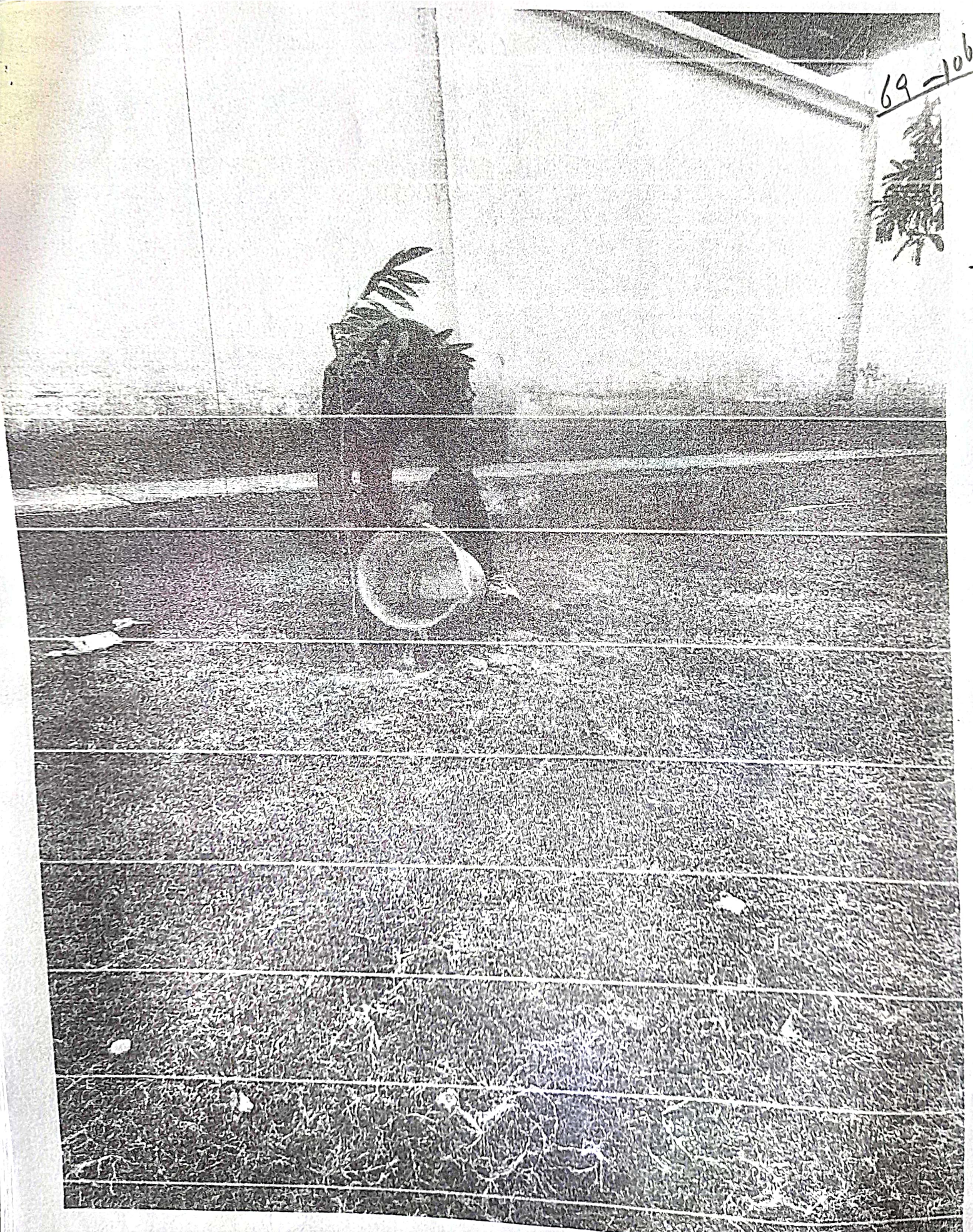


619

60-106



69-106



70-106





ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: Itlrlab@gmail.com, Info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



1-10

71-106

TEST REPORT

Indoor Noise Analysis

Report Code: N-291024-39

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Work Zone Noise
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Sampling Location	:	Inside Dryer Room
Date of Sample Received	:	29/10/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

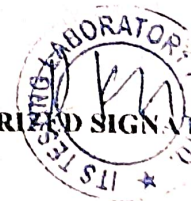
TEST RESULTS

S. No	Parameter	Results	Units	Limit as per OSHA Guidelines (max)
1.	Indoor Noise	73.0	dB(A)	85.0 max

Remark: Limit as per OSHA & Factory Act (Chapter 104, Section 102(1)), The sound level should be 85.0 dB(A) over 8 hours work day.

CHECKED BY

AUTHORIZED SIGNATURE



Terms & Conditions:

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: ItlrcLab@gmail.com, Info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764

72-106
2-10

TEST REPORT

Indoor Noise Analysis

Report Code: N-291024-40

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Work Zone Noise
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Sampling Location	:	Inside Packing & Processing Area
Date of Sample Received	:	29/11/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

TEST RESULTS

S. No	Parameter	Results	Units	Limit as per OSHA Guidelines (max)
1.	Indoor Noise	70.9	dB(A)	85.0 max

Remark: Limit as per OSHA & Factory Act (Chapter 104, Section 102(1), The sound level should be 85.0 dB(A) over 8 hours work day.

CHECKED BY

AUTHORIZED SIGNATURE





ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itlrlab@gmail.com, Info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



73-106

3-10

TEST REPORT

Stack Emission Analysis

Report Code: SE-291024-41

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Stack Emission
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Source of Emission	:	Stack Attached To Two Thermic Fluid Heater
Capacity	:	15 + 20 LKC/Hr.
Ambient Temperature (°C)	:	37.0
Flue Gas Temperature (°C)	:	167.0
Type of Stack	:	Metal Circular
Type of Fuel used	:	Bio Mass & Pallets
Quantity of Fuel Used	:	6.0 Ton/Day + 7.0 Ton/Day
Stack Height from Ground Level (meter)	:	33.0
Stack Diameter (meter)	:	0.62
Average Velocity of Flue Emission (m/s)	:	8.32
Parameters to be tested	:	As per EPA Act-1986/CPCB/MoEF Guideline
Test Method used for Monitoring	:	APHA-AIR/US EPA-AIR/IS:11255
Instrument Used for Monitoring	:	Stack Kit/ Flue Gas Analyzer
Operating Load	:	Normal
Any Pollution Control System	:	Wet Scrubber + Double Cyclone
Sampling Time (Minutes)	:	38.0
Date of Sample Received	:	29/10/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

TEST RESULT

S.N.	Parameter	Test Method	Results	Units	Emission Limits as per CPCB Norms of 2 nd June 2002
1.	Particulate Matter (as PM)	IS:11255(Part-1)	52.9	mg/Nm ³	80 mg/Nm ³
2.	Nitrogen Dioxide (as NO ₂)	IS:11255(Part-7)	43.7	mg /Nm ³	450 mg/Nm ³
3.	Sulphur Dioxide (as SO ₂)	IS:11255(Part-2)	22.9	mg /Nm ³	600 mg/Nm ³
4.	Carbon Monoxide (as CO)	IS:13270	0.56	%	1 % By Volume

Remark:- Both Thermic Fluid Heater are attached to a single stack, at the time of monitoring both were running.

CHECKED BY

AUTHORIZED SIGNATURE



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

ANNEXTURE-4



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itlrc@itslab.in, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



4-10

TEST REPORT

Waste Water Sample Analysis

Report Code: WW-291024-38

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Drawn On : 28/10/2024
 Sample Received On : 29/10/2024
 Sample Drawn BY : Mr. Vivek Kumar (ITS)
 Sample Description : ETP Outlet Water
 Sample Quantity : 1.0 Liter in Pet Bottle for Chemical & 500ml
 for Microbiological in Sterilized Glass
 Bottle.
 Environment Conditions : Normal
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits, max
1.	pH	IS:3025 (Part-11)	7.76	-	5.5-9.0
2.	Total Suspended Solids	IS:3025 (Part-17)	26.3	mg/l	100.0
3.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	113	mg/l	250.0
4.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	21	mg/l	30.0
5.	Oil & Grease	IS:3025 (Part-39)	<1.0	mg/l	10.0

End of Report

Checked By

Authorized Signatory

Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764

75-106
S-10

TEST REPORT

Waste Water Sample Analysis

Issue Date: 04/11/2024

Report Code: WW-291024-37

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad - 201001, India

SAMPLING & ANALYSIS DATA

Sample Drawn On : 28/10/2024
 Sample Received On : 29/10/2024
 Sample Drawn BY : Mr. Amardeep (ITS)
 Sample Description : ETP Inlet Water
 Sample Quantity : 1.0 Liter in Pet Bottle for Chemical & 500ml
 for Microbiological in Sterilized Glass
 Bottle.
 Environment Conditions : Normal
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units
1.	pH	IS:3025 (Part-11)	8.56	-
2.	Total Suspended Solids	IS:3025 (Part-17)	198	mg/l
3.	Chemical Oxygen Demand (as O ₂)	IS:3025 (Part-58)	432	mg/l
4.	Biological Oxygen Demand (as O ₂)	IS:3025 (Part-44)	122	mg/l
5.	Oil & Grease	IS:3025 (Part-39)	12.9	mg/l

End of Report

C. By

Authorized Signatory

Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



6-10

TEST REPORT

Water Sample Analysis

Report Code: W-291024-36

Issue Date: 04/11/2024

ISSUED TO : M/s. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description : Drinking Water
 Sample Drawn On : 28/10/2024
 Sample Drawn By : ITS Teams Representative
 Sampling Plan & Procedure : IS:17614 (Part-1) :2021
 Sample Quantity : 2.0 Liter in Pet Bottle & 500ml in Sterilized Glass Bottle
 Sample Received On : 29/10/2024
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units	Requirement (Acceptable Limit)	Permissible Limit in absence of alternate source
1.	pH	IS:3025(Part-11)	7.64	-	6.5 – 8.5	-
2.	Colour	IS:3025(Part-4)	<5.0	Hazen	5	15
3.	Turbidity	IS:3025(Part-10)	<1.0	NTU	1	5
4.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	43.0	mg/l	200	600
5.	Chloride(as Cl)	IS:3025(Part-32)	21.8	mg/l	250	1000
6.	Calcium (as Ca)	IS: 3025 (P- 40)	11.0	mg/l	75	200
7.	Iron (as Fe)	IS:3025(Part-53)	<0.05	mg/l	1.0	-
8.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	<0.1	mg/l	45	No Relaxation
9.	Total Dissolved Solid	IS:3025(Part-16)	117	mg/l	500	2000
10.	Alkalinity (as CaCO ₃)	IS: 3025 (P- 23)	16.0	mg/l	200	600
11.	Fluoride (as F)	IS: 3025 (P- 60)	<0.1	mg/l	1.0	1.5
12.	Sulphate (as SO ₄)	IS:3025 (P-24)	<1.0	mg/l	200	400
13.	Magnesium (as Mg)	IS:3025 (P-46)	4.65	mg/l	30	100

Microbiological Analysis:

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2018
1.	<i>Escherichia coli</i>	IS-15185:2016	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185:2016	Absent	Absent/100ml

Remarks: Based on above tested parameter, Water sample meet as per IS-10500:2018 specification.
 Hence water is fit for Drinking purpose.

End of Report

Authorized Signatory
 (Microbiologist)



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: Itlrlab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



TC-11181

7-10

77-106

TEST REPORT

Noise Analysis

Issue Date: 04/11/2024

Report Code: N-291024-35

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

Sample Description	: D.G. Set Noise
Date of Sampling	: 28/10/2024
Sample Drawn By	: Mr. Amardeep (ITS)
Sampling Location / Capacity	: 500 KVA, D.G. Set
Sampling Duration	: 10 Minutes (One Minute Interval of Each Point)
Sampling Plan & Procedure	: ITS/LAB/SOP/N/02
Sampling Instrument Used	: Noise Meter
Weather Condition	: Clear
Purpose of Monitoring	: Efficacy of D.G. Acoustic Enclosure
Sample Received On	: 29/10/2024
Analysis Duration	: 29/10/2024 To 04/11/2024

TEST RESULT

Location	Noise Level Cum, Leq db(A)	Protocol Followed	Limit as per CPCB Norms
A. When D.G. Set was in operation			
1. Open D.G. window			
(a) 0.5 m Distance away from the DG set engine	100.5	Noise Meter	75.0 max from 1.0 meter distance in close window
(b) 1.0 m Distance away from the DG set engine	98.9		
2. Close D.G. window			
(a) 0.5 m Distance away from the DG set engine	73.3		
(b) 1.0 m Distance away from the DG set engine	70.4		

Remarks: Maximum Limit set by CPCB for DG Noise is 75 db. On the basis of test noise is under the limit.

Checked by

Authorized Signatory

Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ANNEXURE-4 ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itrlab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764

78-106
8-10

TEST REPORT

Stack Emission Analysis

Report Code: SE-291024-34

Issue Date: 04/11/2024

Issued To: M/S. VDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

SAMPLING & ANALYSIS DATA

Sample Description	:	Stack Emission
Date of Sample Drawn	:	28/10/2024
Sample Drawn By	:	Mr. Amardeep (ITS)
Source of Emission	:	Stack Attached To D.G. Set
Capacity	:	500 KVA
Ambient Temperature (°C)	:	36.0
Flue Gas Temperature (°C)	:	210
Type of Stack	:	MS, Circular
Type of Fuel used	:	HSD
Stack Height from Ground Level (meter)	:	9.0
Stack Diameter (meter)	:	0.20
Average Velocity of Flue Emission (m/s)	:	16.34
Parameters to be tested	:	As per EPA Act-1986/CPCB/MoEF Guideline
Test Method used for Monitoring	:	APHA-AIR/US EPA-AIR/IS:11255
Instrument Used for Monitoring	:	Stack Kit/ Flue Gas Analyzer
Operating Load	:	Normal
Sampling Time (Minutes)	:	39.0
Any Pollution Control System, If Any	:	Nil
Date of Sample Received	:	29/10/2024
Analysis Duration	:	29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Emission limits Upto 800 KW D.G.
1.	Particulate Matter (PM)	IS 11255(Part-1)	0.079	g/kw-hr	≤0.2
2.	Oxide of Nitrogen (NOx) + Hydrocarbon (HC)	IS:11255(Part-7) & G.C. Method	1.523	g/kw-hr	≤4.0
3.	Carbon monoxide (as CO)	IS:13270	0.77	g/kw-hr	≤3.5

TESTED BY



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phaso-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: Itlrlab@gmail.com, Info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



79-106

9-10

TEST REPORT

Ambient Noise Report

Issue Date: 04/11/2024

Report Code: N-291024-33

Issued To: M/S. YDH CHEM TECH PVT. LTD.
 H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad – 201001, India

Sample description	Ambient Noise
Sampling Location	Near Main Gate
Sample Drawn On	28/10/2024
Sample Drawn By	Mr. Amardeep (ITS)
Sampling Duration	10 minutes (at one minute interval)
Sample Received On	29/10/2024
Analysis Duration	29/10/2024 To 04/11/2024

TEST RESULTS

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL	70.4	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
				Residential Area	55	45
				Silence Zone	50	40

End of Report

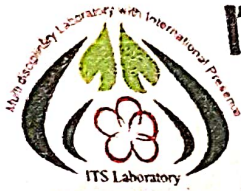
Checked by



Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will be destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to involved amount.

ANNEXURE-4



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)
 (An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: itlclab@gmail.com, info@itslab.in, contact@itslab.in
 +91 9911659800, 9305780312, 09958849764



80-106

10-10

Report Code: AAQ-291024-32 (Page 1 of 2)

TEST REPORT

Ambient Air Quality Analysis

Issue Date: 04/11/2024

Report Code: AAQ-291024-32

Issued To: M/S. VDH CHEM TECH PVT. LTD.

H- 127 To H- 144, UPSIDC, M.G. Road Industrial Area, Phase- I, Ghaziabad - 201001, India

SAMPLING & ANALYSIS DATA

Sample Description : Ambient Air
 Date of Sampling : 28/10/2024
 Sample Drawn By : Mr. Amardeep (ITS)
 Sampling Location : Near Main Gate Area
 Sampling Plan & Procedure : IS:5182 & CPCB Guidelines
 Average Flow Rate of SPM (m³/min.) : 1.13
 Average Flow Rate of Gases (lpm) : 0.2
 Sampling Instrument Used : Respirable Dust Sampler (PM₁₀) Fine Particulate Sampler (PM_{2.5}) With Gaseous Attachment
 Sampling Machine Placed At Height : 1.5 Meter from Ground Level
 Ambient Temperature & Humidity : 37 °C & 53%
 Weather Condition : Clear
 Sample Received On : 29/10/2024
 Analysis Duration : 29/10/2024 To 04/11/2024

TEST RESULT

S. No.	Parameter	Test Method	Results	Units	Limits as per NAAQS Standards (max)
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	93.5	µg/m ³	100
2.	Sulphur dioxide (as SO ₂)	IS:5182 Part-II	19.3	µg/m ³	80
3.	Nitrogen dioxide (as NO ₂)	IS:5182 Part-VI	44.0	µg/m ³	80
4.	Ammonia (as NH ₃)	APHA-AIR402	42.6	µg/m ³	400
5.	Ozone (O ₃)	IS:5182 Part-IX	37.7	µg/m ³	180
6.	Benzene (as C ₆ H ₆)	IS:5182 Part-XI	<0.1	µg/m ³	5.0

CHECKED BY



Terms & Conditions

1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

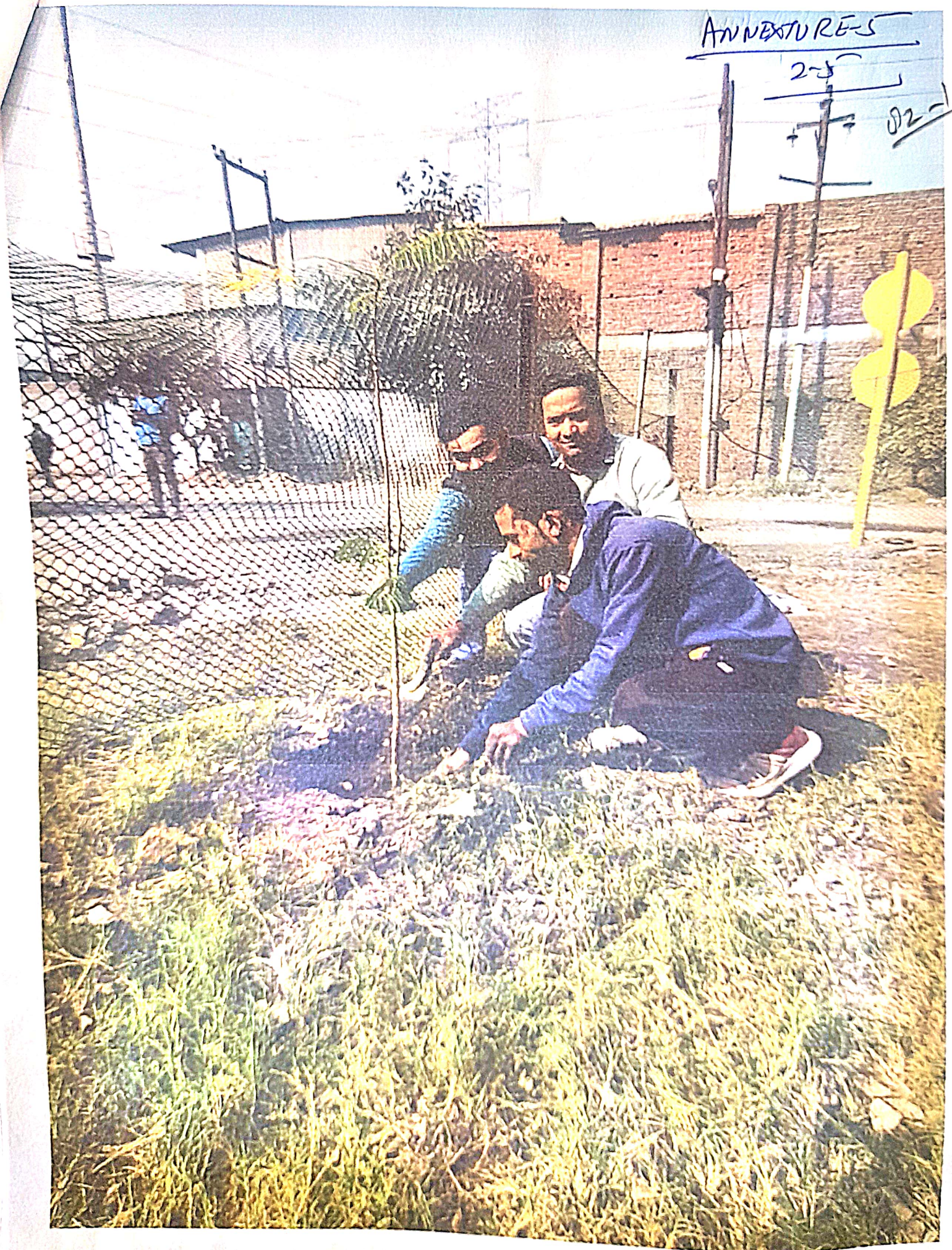
ANNEXURE-5
1-5
81-106



ANNEXTURES

2-5

02-106





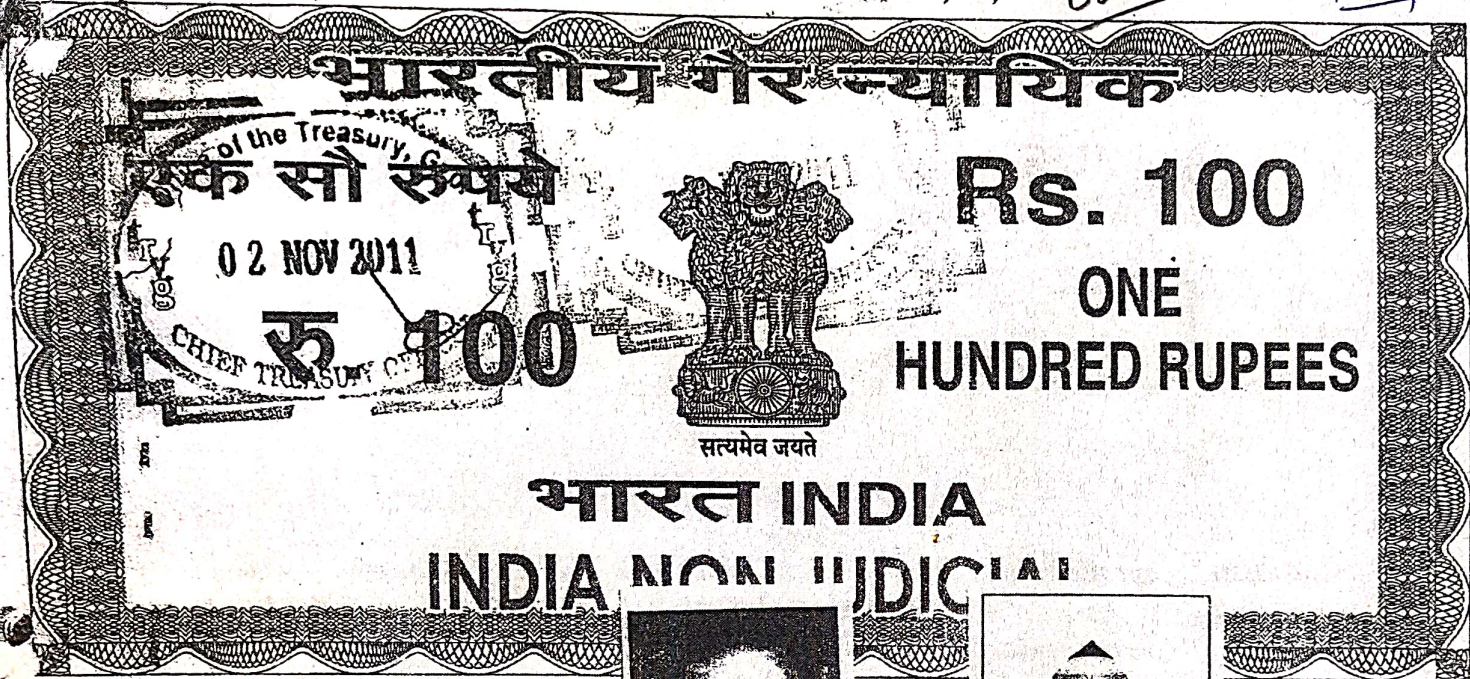
L-5
84-1066



05-106
ANNEXURE 5
55



17374 86-106 ANNEXURE-6
1-21

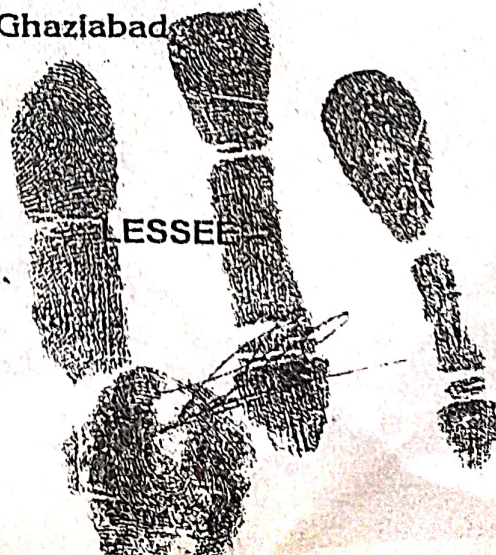
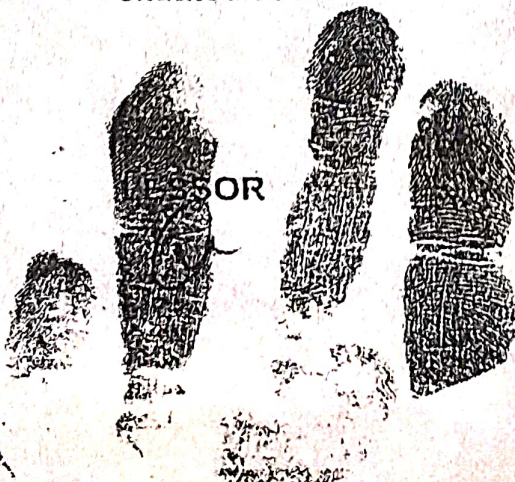


उत्तर प्रदेश UTTAR PRADESH



AT 826981

This stamp sheet of Rs.100.00 is attached for the Lease Deed executed between U.P. State Industrial Development Corporation Ltd. & M/s. VDH ChemTech Pvt. Ltd. for 83 years to a rental at Rs. 7,701.25 for the first Twenty Three years & at Rs. 19,253.12 for the next Thirty years & at Rs.38,506.25 for the next Thirty years i.e. on an average annual rent of Rs. 23,011.00 with a premium of Rs. 61,61,000.25 regarding Plot No. H-127 to H-144 situated at Industrial Area MG Road, Ghaziabad.



Handwritten signature or mark.

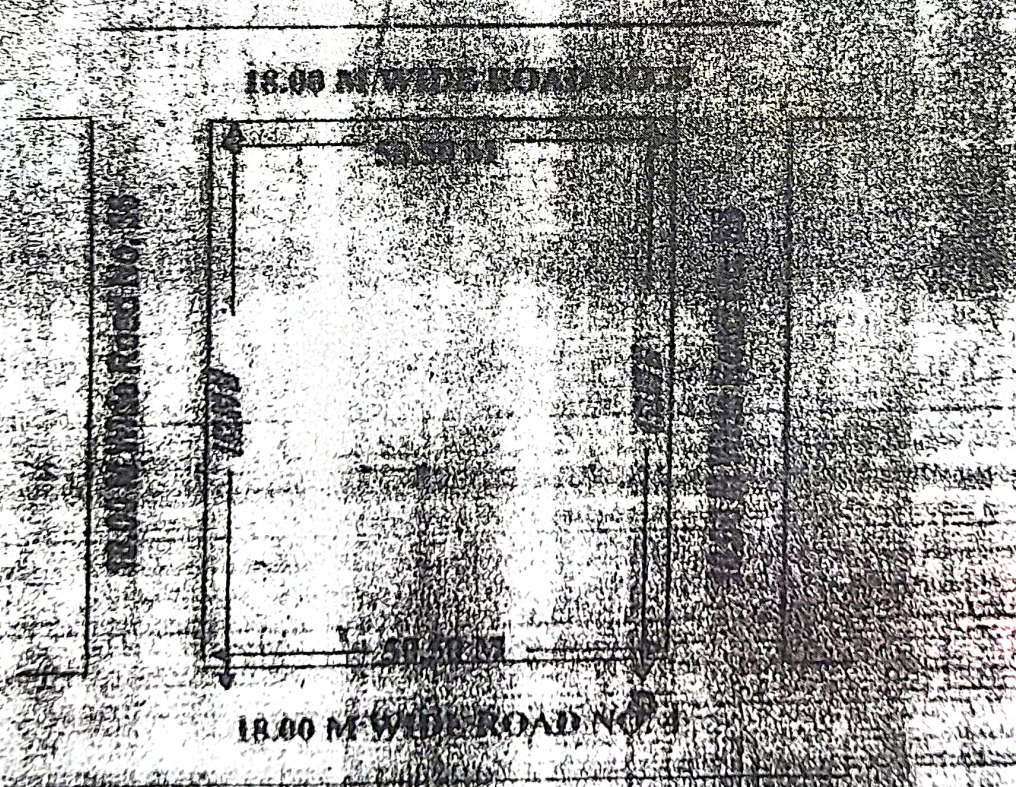
87-106 ANNEXTURE-6
2-21

U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD.

SITE PLAN OF PLOT NO. 15, STATE INDUSTRIAL DEVELOPMENT ZONE, CHANDIGARH
PUNJAB, INDIA

NOT TO THE SCALE

TOTAL AREA OF PLOT: 10000 SQ. M.



88-106 ADVENTURE-6
3-21

LEASE-DEED

Industrial Area M.C. Road Chharsabz

Plot No. M-127 to 144

THIS LEASE-DEED made on the 30th day of Nov. corresponding to Saka in the year two thousand and Eleven Samvat 1953 between U. P. State Industrial Development Corporation Limited, a Company within the meaning of the Companies Act, 1956 and having its registered office at A-1/4, Lakhanpur, Kanpur (hereinafter called the Lessor which expression shall, unless the context does not so admit, include its successors and assigns) of the one part, AND

Shri. S/o

R/o

proprietor of the single owner firm/Karta of Joint Hindu Family firm of

OR

1. Shri. aged years
S/c

R/o

2. Shri. aged years
S/o

R/o

3. Shri. aged years
S/o

R/o

4. Shri. aged years
S/o

R/o

For and on behalf of
U.P. State Ind. Dev. Corp. Ltd.
Kanpur

For VDH CHHARSABZ LTD.

[Signature]
Director

ANNEXURE-6
89-106 (1-2)

(2)

5. Shri.....aged.....year
 S/o.....
 R/o.....

6. Shri.....aged.....year
 S/o.....
 R/o.....

7. Shri.....aged.....years
 S/o.....
 R/o.....

constituted the registered partnership firm of..... through
 Shri.....aged.....years
 S/o.....
 R/o..... constituted
 duly constituted attorney under the deed dated

OR

M/s. V.D.H. Chautach Pvt. Ltd.
 a company within the meaning of the Company Act, 1956 and having its registered office at
 H-5, Near Sany Park, Shaktapur, Delhi-92 through its managing
 Director/Secretary/duly constituted attorney Shri. Guneet Singh
 S/o. Sh. Parmeet Singh
 R/o. R-9/53, Raj Nagar, Chazisba 2

OR

a society registered under the Co-operative Societies Act,
 M/s.....through its
 Chairman/Secretary duly authorised attorney Shri..... S/o
 Shri..... R/o.....
 hereinafter called the Lessee
 (which expression shall, unless the context does not so admit, include his heirs, executors,

(Signature)
 Regional Manager
 State Ind. Dev. Corpn. Ltd.
 Chandigarh

(Signature)

ADVENTURE-6
90-106-5-21

(3)

administrators, representatives and permitted assigns/its successors and permitted assigns) of the other part.

WHEREAS the State of Uttar Pradesh has acquired land at... M.C. Road Chasra under the Land Acquisition Act, 1894 and has handed over the same to U.P. State Industrial Development Corporation Limited, Kanpur for the purpose of setting up an Industrial Area and the said Corporation has sub-divided the above land into plots for Industrial units for leasing out such sub-divided plots to industrialists for erecting on each plots a factory according to the factory bye-laws and building plans approved by the Lessor and other competent authorities.

AND WHEREAS the amount of premium mentioned in clause 1 hereinafter is provisional and it is hereby agreed that the Lessee shall pay as provided in clause 2(a) and 2(b) the additional premium as hereinafter mentioned.

AND WHEREAS the Lessee, has requested and the Lessor has agreed to grant lease of the plot of land hereinafter described area... M.C. Road Chasra... an industrial unit for manufacturing Para Cresol & all its derivatives Meta Cresol according to the design and building plan approved by the Lessor other competent authority. all its Derivatives Antioxidant & Derivatives Such as BHA etc

NOW THIS LEASE DEED WITNESSETH AS FOLLOWS:

1. In consideration of the payment by the Lessee of the provisional premium of Rs. 61,000-25 (Rs. Sixty one thousand & 25 only) the receipt whereof the Lessor hereby acknowledges and of the outstanding amount of provisional premium of Rs. - (Rs. -) to be paid in 12 half yearly instalments as follows alongwith interest @ 14% per annum on the total outstanding premium.

- 1. Rs. on the day of 20.....
- 2. Rs. on the day of 20.....
- 3. Rs. on the day of 20.....
- 4. Rs. on the day of 20.....
- 5. Rs. on the day of 20.....
- 6. Rs. on the day of 20.....
- 7. Rs. on the day of 20.....

Full Paid

Manager
U.P. State Ind. Dev. Corp. Ltd.
Kanpur

FOR VDH CHEMTECH PVT LTD

Director

91-106-6-23

(4)

- 8. Rs.....on the..... day of..... 20.....
- 9. Rs.....on the..... day of..... 20.....
- 10. Rs.....on the..... day of..... 20.....

Provided that if the Lessee pays the Instalments and the interest on the due date and there are no overdues, a rebate will be admissible @ 2% per annum in the interest.

NOTE: (1) The interest shall be payable half-yearly on the 1st day of January and 1st day of July each year, the first of such payments to be made on the.....day of.....20.....

(2) Liability for payment of the premium in instalments, including the interest referred to above, shall be deemed to have accrued from the date of the reservation/allotment letter numbering 1248 / Steel Pulp, D.M.C. Road / H-127 to 144 dt 21/6/11

(3) The payments made by the Lessee will be first adjusted towards the interest due, if any, and thereafter towards the premium due, if any and the balance, if any, shall be appropriated towards the lease rent notwithstanding any directions/request of the Lessee to the contrary.

And of the rent hereinafter reserved and of the covenants provisions and agreement herein contained and on the part of the leasee, to be respectively paid, observed & performed, the Lessor doth hereby demise to the Lessee, all the land of plot numbered as Plot no - H-127 to 144 situated within the Industrial Area at M.C. Road in Village Pargana/Tehsil Hapur District Chhatisgarh Containing by admeasurement 7701.25 m² be the same a little more or less, and bounded :-

- on or towards the North by 18.0 M wide Road No-35
- on or towards the South by 18.0 M wide Road No-36
- on or towards the East by 18.0 M wide Road No-4
- on or towards the West by 18.0 M wide Road No-5

and which said plot of land is more clearly delineated and shown in the attached plan and therein marked red TO HOLD the said plot of land hereinafter referred to as the demise premises) with their appurtenances unto the Lessee for the term of ninety years from 21st day of Sept 2011 except and always reserving to the Lessor and his successors or assigns:-

- (a) A right to lay water mains, drains, sewers or electric wires under, or over the demised premises, if deemed necessary by the Lessor or his successor or assigns in developing the area.

Handwritten signature/initials 'a'

Handwritten signature

92-106 7-21

(5)

- (b) Full rights and title to all mines and minerals in and under the demised premises or any part thereof.
- (c) Yielding and paying thereof unto Lessor on the.....~~Tst~~.....day of April.....in each year in advance the yearly rent at the rate of Rs. ~~0.20~~ / Rs. 1.00 per sq. mtr. per year during the first Thirty years, Rs. ~~0.50~~ / Rs. 2.50 per sq. mtr. per year during the next thirty years and after expiry of the first Thirty years and Rs. ~~1.0~~ / Rs. 5.00 per sq. mtr. per year during the next thirty years after the expiry of the first sixty years. The rent upto the.....~~31st~~.....day of March.....20.12.....having been paid.


Provided that if any instalment of premium with interest as agreed above is not paid in full and the whole or any part of the unpaid remains in arrears the Lessor shall have the right to recover the same with interest at the agreed rate of.....14.....%

Provided further that the recovery of the principal and interest at the above rate would in no way prejudice or affect the exercise by the Lessor of any other right or remedy arising out of such default under the terms and conditions of this deed and till payment of the premium and interest at the agreed rate in full, the outstanding amount shall remain as a first charge on the demised premises and the buildings and machinery built upon or affixed thereto.

- (d) That the lessee will pay upto the lessor the said rent at the time on the date in manner herein before appointed for payment thereof clear of all deductions:
- 2.(a)(i) In case the Lessor is required to deposit / pay at any stage any additional amount to which it is required/called upon to bear, pay or deposit in any court or to Collector in any case/proceedings under the Land Acquisition Act, in the process determination of compensation and either as a security or otherwise, the lessee shall pay such proportionate additional premium/amount to the Lessor within 30 days of the demand as may be determined in this behalf by the lessor.

Provided further that the aforesaid deposit shall be subject to final adjustment of land cost after final conclusion of the litigation/proceedings in which the demand was raised and the lessee shall be entitled to claim refund of excess amount, if any, deposited by them.

- (ii) The provisional premium mentioned in clause 1 includes the average land cost component based on the cost of acquisition etc. under the Land Acquisition Act of the whole of the Land of which the demised land, after layout for roads, parks and other public utility services, forms part; but should the final cost of acquisition of the whole of the said land or any part thereof go up thereby increasing the land cost component of the plots carved out after development as aforesaid, the Lessee shall upon receipt of intimation from the Lessor, which intimation shall not be delayed beyond a period of three years from the date of final cost of acquisition is determined, pay within sixty days of demand to the Lessor the additional premium being the difference in the land cost component


 Manager
 P.O. Box 1011, Dera Ghaat
 Dera Ghaat

FOR VDH CHEMTECH LTD


 Director

93-106 8-21

(6)

finally determined as aforesaid and the land-cost component of provisional premium mentioned in clause 1 above.

- (b) In case the Lessor is required to bear at any stage the additional cost of electrification and/or the additional cost of any other development or facilities and/or in case the Lessor is required to contribute towards any development or provision of facilities which benefits the said Industrial Area as a whole, the Lessee shall pay such proportionate additional premium to the Lessor as may be determined in this behalf by the Lessor.

And that such payments of proportionate additional premium shall be made within 60 days of the demand by the Lessor.

3. AND THE LESSEE DOETH HEREBY COVENANTS WITH THE LESSOR AS UNDER:

- (a) That the Lessee will bear, pay and discharge all rates, taxes, charges and assessments, of every description which may during the said term be assessed, charged or imposed upon either the land-lord or tenant or the occupier in respect of the demised premises or the building to be erected thereupon.
- (b) That the Lessee shall also pay to the Lessor within thirty days from the date of the demand made by the Lessor, such recurring fee in the nature of service and/or maintenance charges of whatever description (including charges for the supply of water, Lessee's share of the expenses of maintenance of roads, culverts, drains, parks etc., and other common facilities and services as may from time to time be determined by the Lessor and in case of default the Lessee shall be liable to pay interest @ 14% p.a. on the amount due.

OR

The lessee shall pay to the Lessor maintenance charges from the date of allotment license agreement/ Lease Deed on the rates prescribed below:

	Very Fast/Fast Moving area	Slow Moving area
I. For year 2007 to 2011	Rs. 6/- per sq. mtr. p.a.	Rs. 1.50/- per sq. mtr. p.a.
II. For year 2012 to 2016	Rs. 8/- per sq. mtr. p.a.	Rs. 2/- per sq. mtr. p.a.

Maintenance charges for subsequent years shall be decided by the Lessor based on the Whole Sale Price Index prevailing in the previous year, vis-a-vis the Whole Sale Price Index in the 20th years and would be informed to the Lessee. The Lessee hereby agrees to pay to the lessor such maintenance charges on first day of July each years. In case of non payment of maintenance charges as mentioned above, the Lessee shall have to bear interest @ 15% p.a. The Lessor further reserves the right to cancel the Lessee on non-payment of maintenance charges.

- (c) That whenever Municipal Corporation or Board, Cantonment Board, Zilla Parishad, Town Area or other notified Local Bodies take over or cover this Industrial Area of UPSIDC,

(Handwritten mark)


(Handwritten signature)

94-106-9-21

(7)

the Lessee will be liable to pay and discharge all rates, taxes, charges, claims and out-goings charges or imposed and assessment of every description which may be assessed, charged or imposed upon them by the Local Body and will abide by the rules and directives of the local body.

- (d) That the Lessee will obey and submit to the rules of municipal or other authority now existing or hereafter to exist so far as the same relate to the immovable property in the area or so far as they affect the health, safety convenience of the other inhabitants of the place, and shall not release any obnoxious, gaseous, liquid or solid effluents from the unit in any case. He shall make his own arrangement for the disposal of effluents in accordance with the terms and conditions of the State Effluents Board/U.P. Pollution Control Board or any other authority competent to make rules, regulations, bye-laws and laws in this behalf from time to time. Any breach of such law, rules, regulations and bye-laws shall be the sole liability of the lessee.
- (e) That Lessee will at his own cost erect on the demised premises in accordance with the layout plan elevation and design and in a position to be approved in Writing and in a substantial and workman like manner the industrial unit as aforesaid, with all necessary out-houses sewers, drains and other appurtenances according to the local authority's rules and, by-laws in respect of buildings, drains, latrines and connections with sewers and will commence such construction within the period of....~~07~~.....months and will completely finish the same covering minimum 30% of the allotted area fit for use and start the manufacturing and production within the period of.....~~22~~.....months from the date of these presents or within such extended period of time as may be allowed by the Lessor in writing. in its discretion. The lessor shall charge Time Extension Fee as per prevailing rules for grant of time extension.
- (f) That the Lessee will keep the demised premises and the buildings thereon at all time in state of good and substantial repairs and in sanitary condition at its own cost.
- (g) That the Lessee will not make or permit to be made any alteration in or addition to the said building or other erections for the time being on the demised premises or erect or permit to be erected any new building on the demised premises without the previous permission in writing of the Lessor and the municipal or other authority and except in accordance with the terms of such permission and plan approved by the Lessee and the municipal or other authority and in case of any deviation from such terms of plan will immediately, upon receipt of notice from the Lessor or the municipal or the other authority requiring him so to do, correct such deviation as aforesaid and if the Lessor shall neglect to correct such deviation within the space of one calendar month after the receipt of such notice then it shall be lawful for the lessor or municipal or other authority to cause such deviation to be corrected at the expense of the Lessee which expenses the lessee hereby agrees to reimburse by paying to the Lessee or other authority the amount which the Lessor/


 Manager
 VDH Chem. Ind. Corp. Ltd.

For VDH CHEMICALS LTD.


 Director

(8)

municipal or other authority as the case may be, shall fix in that behalf and the decision of the Lessor/municipal or other authority, as the case may be, shall be final and binding on the Lessee.

- (h) That the Lessee will provide and maintain, at his own cost, in good repairs a properly constructed approach road or path to the satisfaction of the Lessor/Municipal or other authority leading from the public road to the building to be erected on the demised premises.
- (i) That the Lessee will not carry on or permit to be carried on the demised premises an obnoxious trade or business whatsoever or use the same to be used for any religious purpose or any purpose other than for the industrial purpose aforesaid without previous consent in writing of the Lessor and the municipal or other authority subject to such terms and conditions as the Lessor municipal or other authority may impose and will not do or suffer to be done, on the demised premises or any part thereof, any act or thing which may be or grow to be nuisance or cause damage, annoyance, or inconvenience to the Lessor or municipal or other authority or the owners or occupiers of the other premises in the neighbourhood.
- (j) That the Lessee will not without the previous consent in writing of the Lessor, transfer, sublet, relinquish mortgage or assign its interest in the demised premises or the buildings standing thereon or both as a whole or part of the plot or cause any subdivision of the plot. The lessor may give consent for above so allowable if and under the terms and conditions as provided in the policy of the corporation prevailing on the date of approval. Every such transfer, assignment, relinquishment mortgage or subletting or both shall be subject to and the transferees or assigns shall be bound by all the covenants and conditions herein contained and be answerable to the Lessor in all respects therefore.

Provided that the joint possession or transfer of possession of demised premises or any part thereof by the Lessee shall be deemed to be sub-letting for the purpose of this clause.

Provided further that if at any time the Industrial Finance Corporation of India or other financing body decides to take over, sell, lease or assign the mortgaged assets in the demised premises in exercise of any rights vesting in it by virtue of the deed or deeds executed in its favour by the Lessee at the time of taking the loan or loans or under any law, for the time being in force, the sale, lease or assignment will be subject to the mutual consultation with Lessor and the financing body or bodies mentioned above. The financing body will have to ensure that payabilities and other charges as per prevailing rules of lessor which stand as first charge are got from the proceeds of sale/auction.

Provided further that the Lessee will so often as the said premises shall by assignment or by death or by operation of law or otherwise howsoever become assigned, inherited or transferred during the pendency of the term hereby granted within two calendar months from the date of such assignment, inheritance or transfer, deliver a notice of such

8(a)

96-106 / 11-2

3(P)-1 The following fee be due as Time extension fee in case of extension of time beyond two years in very fast moving areas. Time Extension Fee (TEF) shall be charged as per following :-

- Upto One Year : 5% of the rate of premium prevalent on the date of allotment.
- Upto Two Years : 10% of the rate of premium prevalent

*From 3 yrs to 10 yrs.
No Time Extn. will be Permitted beyond 10 yrs.*

*on the date of allotment
:- 15% of the rate of Prem. Prevalent at the date of allotment every year*

- a) Request for time extension will have to be made by defaulting allottees within the expiry of original / extended period
- b) In case request of time extension is made after the expiry of original / extended period and plot is not cancelled, meanwhile, then TEF would be payable for the entire period elapsed since expiry of original / extended time limit.
- c) In case unit commences production beyond 2 years from the date of allotment / transfer or any extended period, then TEF will be payable for minimum period of ^{twelve} ~~six~~ months after original / extended period. In case TEF is not paid by the lessee allotment shall be liable for cancellation on ground of non-payment of TEF.

" The lessee will raise construction covering at least 30% area of the plot and commence production within 24 months from the date of execution of lease deed or extended period as allowed by the corporation failing which the Lease deed shall be liable to be determined and allotment cancelled. "

A
Regional Manager
REGIONAL MANAGER

For VDH CHEMTECH LTD.
[Signature]
Director

97-106 12-2)

(9)

assignment. Inheritance or transfer to the Lessor setting forth names and descriptions of the parties to every such assignment and the particulars and effects thereof together with every assignment and every probate or a will or letters of administration, decree, order certificate or other document effecting or evidencing such assignment, inheritance or transfer and documents as aforesaid accompanying the said notice shall remain for 30 days at least at the office of the Lessor AND it is hereby covenanted that failure to carry out this condition will, without prejudice to the right of the Lessor to determine this deed for breach of this covenant, entail a penalty of Rs. 500/- to be paid by the Lessee.

- (k) That the members, directors, officers and subordinates or agents, workmen and other authorised representatives of the Lessor shall have access to the plot of land shall have the implied right and authority to enter upon the said plot or land and building to be erected thereon to view the state and progress of the work, to inspect the same and for all reasonable purpose at all reasonable times.
- (l) That the Lessee will not make any excavation upon any part of the said land nor remove any stone, sand, clay, earth or any other materials therefrom except so far as may be in the opinion of the Lessor, necessary for the purpose of forming the foundation of the building and compound walls and other necessary structure and executing the work authorised and for levelling and dressing the area covered by this Agreement.
- (m) That the Lessee will not erect or permit to be erected at any part of the demised premises any stables, sheds or other structures of any description whatsoever for keeping horses, cattle, dogs, poultry or other animals except and in so far as may be allowed by the lessor in writing.
- (n) That the Lessor will not exercise his option of determining the lease nor hold the Lessee responsible to make good the damage if by fire, tempest, or violence of any army or a mob or other irresistible force, any material part of the demised premises is wholly or partly destroyed or rendered substantially or permanently unfit for building purposes.
- (o) That the Lessee will not erect any building constructions or structures except compound walls and gates on any portions of the demised premises within As per U.P.S.T.A. by lawn of boundaries on front rear 9 ft 11 ft sides thereof as marked in the attached plan.
- (p) (i) That lessee will have to take possession of plot/land within 30 days from the execution of the deed or extended period as may be allowed by the corporation upon satisfactions with the reasons of delay. Failure to take possession within aforesaid period will make the lease liable for determination.
- (p) (ii) That the Lessee shall put the demised premises with the buildings constructed thereon covering a minimum 30% of allotted area to the use and start the manufacturing and production herein before mentioned within 22 calendar months from date of possession

[Signature]
 Director
 VDH CHEMTECH PVT. LTD.

For VDH CHEMTECH PVT. LTD.

[Signature]
 Director

98-106 13-21

(10)

of the said land is handed over to him and in any case within...²²... calendar month from the date of this deed or such extended period of time as may be allowed by the lessor in writing in its discretion, provided that the extension of time for putting the building to use under this clause shall not be admissible except where in the opinion of the Lessor the delay is caused for reasons beyond the control of the Lessee. Time Extension shall be permitted as per then prevailing rules and Time Extension Fee shall be payable as per rules.

- (q) That the Lessee shall keep the Lessor Indemnified against any and all claims for damage which may be caused to any adjoining or other premises by the building or in consequence of the execution of the aforesaid works and also against claims for damages if the Lessee or his workmen or servants shall:-
 - (i) injure or destroy any part of building or other structures contiguous or adjacent to the plot of land;
 - (ii) keep the foundation, tunnels or other pits on the plot of land open or exposed to weather causing any injury to contiguous or adjacent buildings;
 - (iii) dig any pits near the foundations of any building thereby causing any injury or damage to such buildings.

The damages shall be assessed by the Lessor whose decision as to the extent of injury or damages or the amount of damage payable thereof shall be final and binding on the Lessee.

- (r) That the Lessee being a registered partnership firm declares, affirms, and undertakes that during the subsistence of the terms of this, agreement the said partnership shall not be dissolved, reconstituted or wound up and/or dealt with in any way which may jeopardise the rights and interest of the lessor or the matter of this lease, nor shall its constitution be altered, in any manner otherwise without written consent of the lessor, first had and obtained, and it shall not stand dissolved on the death or insolvency of any of its partners;

OR

The Lessee being an individual or sole proprietor of a firm shall not allow any person(s) as partner(s) with him without the prior written consent of the Lessor.

OR

The Lessee being a Company shall not make or attempt to make any alterations, whatsoever in the provisions of its Memorandum & Articles of Association or in its capital structure as well as shareholding without the written consent of the Lessor, first had and obtained, and the Lessee hereby undertakes to get registered the prescribed particulars of the charge hereunder created with Registered of Joint Stock Companies under Section 125 of Companies Act, 1956 within stipulated period.

u

[Signature]

(11)

That the Lessee being a Company, shall not change its name without prior information to UPSIDC and effect enblock transfer of shares even in phases resulting in change of management unless a prior written permission of the Lessor is obtained.

While granting its consent/permission as aforesaid the Lessor may require the Successor in interest of the Lessee to enter into a binding contract with the Lessor to abide by and faithfully carry out the terms, conditions, stipulations, provisions and agreements herein contained or such other terms & conditions as the Lessor may, in its discretions, impose including the payment by the successor-in-interest such additional premium and/or enhanced rent which is chargeable towards transfer levy as per prevailing rules/policy. In the event of breach of this condition the agreement shall be determined at the discretion of the Lessor.

(s) That it is further agreed that the lease shall stand automatically terminated if there be any change in the constitution of Lessee, partnership firm or private limited company etc. as on the date of execution of this deed without prior approval in writing of the Lessor.

(t) That in employing labour for his industry, skilled or unskilled, the Lessee shall give preference to one or two able bodied persons from the families whose lands have been acquired for the purpose of the said Industrial Area/Estate or the lessor will have to comply to N.P.R.R. or any such other law enacted/prevaling as made by Government.

4. AND IT IS HEREBY FURTHER AGREED AND DECLARED BY AND BETWEEN THE PARTIES TO THESE PRESENTS AS FOLLOWS:

(a) Notwithstanding anything herein before contained if there shall have been in the opinion of the Lessor any breach by the Lessee or by any person claiming through or under him of any of the covenants or condition hereinbefore contained and on his part to be observed and performed and in particular without prejudice to the generality of this sub-clause, if the Lessee transfers, relinquish, mortgages or assigns any part of the demised premises less than the whole or transfers, relinquishes mortgages or assigns the whole of the demised premises without the previous consent in writing of the Lessor as hereinbefore provided subject to exceptions in clause 3(J) or if the Lessee fails to commence and complete the buildings and to put the same to use and to carry the manufacturing and production for at least 90 days in the time and manner hereinbefore provided or if the amounts due to the Lessor as rent hereby reserved or any part of the premium or interest as stipulated in clause (1) shall be in arrears and unpaid for a period of 30 days after the same shall have fallen due for payment or if the lessee or the person in whom the Lease hereby created shall be vested shall be adjudged insolvent or if this lease is determined as hereinbefore specified, it shall be lawful for the Lessor subject to the provisions of clause 3 (r), 3(s) (without prejudice to any other right of action of the Lessor in respect of any breach of this deed), to re-enter without taking recourse to a court of law, upon the demised premises or any part thereof in the name of the whole and thereupon this demise shall absolutely cease and determine and outstanding interest due till

ca
Director

FOR VDH CHEMTECH PVT. LTD.

[Signature]
Director

100-106
15-21

(12)

date, and other dues. If any shall stand forfeited to the Lessor without prejudice to right of the Lessor to recover from the Lessee all money that may be payable by the Lessee, hereunder with interest thereon @14.....% per annum and the Lessee shall not be entitled to any compensation whatsoever.

Provided always that the Lessee shall be at liberty to remove and appropriate to himself all his buildings, erections and structures, if any, made by him and all his materials thereof from the demised premises after paying up all dues, the premium, interest and the Lease rent upto date and all municipal and other taxes, rates and assessments then due and all damages and other dues accruing to the Lessor and to remove all such materials from the demised premises within three months or sooner of the date of expiration determination of the Lease as he may have himself put up and in case of failure on the Lessee's part to do so the buildings and erections standing on the demised premises and all materials thereof shall vest in the Lessor and the Lessee shall then have no right to claim for the refund of any money paid by him to the Lessor upto that time or to claim any compensation for the structures and materials put up by him on the demised premises.

Provided further and always that the right of re-entry and determination of the Lease as hereinbefore provided shall not be exercised if the industry at the demised premises has been financed by the State Government or Industrial Finance Corporation of India or the U.P. Finance Corporation or Industrial Development Bank of India or the Life Insurance Corporation of India or Industrial Credit and Investment Corporation of India or Pradeshiya Industrial and Investment Corporation of U.P. or Industrial Reconstruction Bank of India or any Scheduled Bank (including the State Bank of India and its subsidiaries), Unit Trust of India or General Insurance Company and its subsidiaries viz. National Insurance Company, Assurance Company, Oriental Insurance Company, United Insurance Company or NSIC or SIDBI and trustees to debenture holders & the said financing body or bodies mentioned above remedy the breach or breaches within a period of 60 days from the date of the notice issues or served by the Lessor on the said financing institution or institutions regarding the said breach or breaches.

- (b) Any losses suffered by the Lessor on a fresh grant of lease of the demised premises for breach of conditions aforesaid on the part of the lessee or any person claiming through or under him shall be recoverable by the Lessor.
- (c) All notices, consents and approvals to be given and notifications of any decisions by the Lessor shall be in writing and signed on behalf of the Lessor and shall be considered as duly served if the same shall have been delivered to, left or posted (even though returned unserved on account of refusal by the Lessee or otherwise howsoever) addressed to the Lessee at the usual or last known place of residence or business or office or at the plot of land or at the address mentioned in these presents or if the same shall have been

101-106
16-21

(13)

affixed to any building or erection whether temporary or otherwise upon the said land.

- (d) All powers exercisable by the Lessor under this lease may be exercised by the Managing Director of U.P. State Industrial Development Corporation Limited. The Lessor may also authorise any other officer or officers of the Corporation to exercise all or any of the powers exercisable by him under this lease.

Provided that the expression Managing Director shall include the Managing Director for the time being or any other officer who is entrusted by the Lessor with functions similar to those of the Managing Director.

- (e) That the Lessor and the Lessee hereby agreed that all sums due under this deed from the Lessee on account of premium, rent, interest or damages for use and occupation of service and/or maintenance charges or on any other account whatsoever shall be recoverable as arrears of land revenue.

- (f) That the determination of this deed shall in no way prejudice or effect the right of the Lessor to recover from the Lessee any sum which the Lessor may fix on account of the damage done by the Lessee or his agent or workmen to the demised premises or which may result from faulty maintenance or carelessness in proper maintenance.

- (g) That any relaxation or indulgence granted by the Lessor shall not in any way prejudice the legal right of the Lessor.

- (h) The stamp and registration charges on this deed shall be borne by the Lessee.

5. Notwithstanding any other provisions herein before contained to the contrary the Lessee shall put up the whole of the property demised under this presents for the industrial use to the satisfaction of the Lessor and the Lessor shall have the right to determine the lease of that much area of the plot of land demised which has not been actually so put to use within a reasonable time at its discretion or even to determine the lease of the whole of the land demised under these presents. The decision of the Lessor shall be binding with regard to the extent of the user as aforesaid as to whether the whole of demised land has been utilised or only a portion has been used and the Lessee shall be bound by the decision of the Lessor in this regard. The Lessee hereby expressly agrees to the determination of the lease in part at the discretion of the Lessor.

It is further expressly agreed by the Lessee that the lease in part or as a whole for default of the provisions of this clause shall be terminable by a three months notice to quit on behalf of the Lessor.

6. In case the lessee is unable to utilise the leased land covering stipulated 30% area within the time allocated in the lease and requests for further time the same may be allowed subject to rules and upon payment of additional time extension fee.

na

FOR VDH CHEMICALS LTD.

[Signature]

Director

ANNEXURE-6

102-106/17-21

(14)

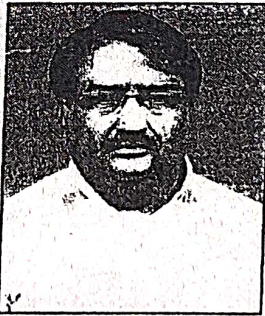
6. (a) That the Lessee is fully aware that the aforesaid premises had earlier been given by the Lessor to Shri/Km Mrs. Shri. Sri. Babbar through the lease deed dated 23/9/2005 registered at Hapur vide ADM-1, File No. 334 on page No. 225/31 but the lease has been determined/surrendered and forfeited by the Lessor vide letter/notice No 4010-12/2121/101/DA M.G. Road/Plot No. H-127. tal. dated 21/9/11 and as such has ceased absolutely.
- (b) That it is hereby agreed between the parties to this deed that in case the Lessee is not able to get or retain possession of the demised premises due to a civil action or other legal proceedings initiated by the prior Lessee then, in that case the Lessee shall not be eligible to any reimbursement from the Lessor and shall further be liable to defend the civil action or proceedings as aforesaid at his own cost.
7. The lessee will mention in the postal address of their correspondence letter invariably the name of UPSIDC Industrial Area.

IN WITNESS WHEREOF the parties hereto have set their hands the day and in the year first above written.

For and on behalf of

U.P. State Industrial Development Corporation Ltd

a. Witness:



b. Witness:

Handwritten notes:
Removal of...
State...
E-7/235...
An-673.

For and on behalf of the Lessee

Signed by :

a. Witness :

Handwritten signature

Director

b. Witness.

Handwritten notes:
10214 LUPA
SALZIM LUPA
SIO 34. L.L LUPA
B-110, PRA...
D141-92

Handwritten notes:
24215 3410 217-10 = 503.114m...

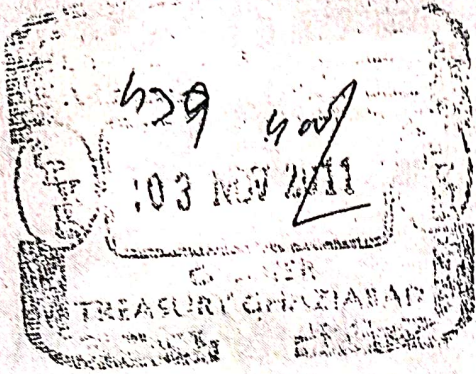


Handwritten initials

Handwritten signature

ANNEXURE-6

103-106 18-21



पट्टा विलेख

16:100.025.00 211,784,377.00 10,030.00 20 10,050.00 1,000

प्रतिफल मालिफ्त आमत वार्षिक किराया फीस रजिस्ट्री नकल व पति शुल्क योग शब्द लगभग

श्री अरुण शर्मा बहेमूआम आर के चौहान क्षेत्रीय प्रबन्धक
पुत्र श्री यू पी एस आई डी हापुड जिला गाजियाबाद

व्यवसाय नौकरी

निवासी स्थायी अस्थायी पता यू पी एस आई डी सी हापुड जिला गाजियाबाद

ने यह लेखपत्र इस का तिथि में दिनांक 3/12/2011 समय 12:52PM

बजे निबन्धन हेतु पेश किया।

रजिस्ट्रीकृत अधिकारी के हस्ताक्षर

आशुतोष जीशी
उप निबन्धक प्रथम हापुड
गाजियाबाद

3/12/2011

निष्पादन लेखपत्र वाद मुकदमे, समझने मजमून व प्राप्त धनराशि रु. प्रलेखानुसार उक्त
पट्टा दाता

पट्टा गृहीता

श्री अरुण शर्मा बहेमूआम आर के चौहान क्षेत्रीय
प्रबन्धक
पुत्र श्री यू पी एस आई डी हापुड जिला गाजियाबाद
पेशा नौकरी
निवासी यू पी एस आई डी सी हापुड जिला
गाजियाबाद

श्री गुनीत सिंह
पुत्र श्री परमीत सिंह
पेशा व्यापार
निवासी आर 9/53 राजनगर तह0 व जिला
गाजियाबाद



ANNEXURE-6

104-106/19-21

ने निष्पादन स्वीकार किया।

जिनकी पहचान श्री प्रमोद रहेजा

पुत्र श्री एम आर रहेजा

पेशा व्यापार

निवासी ई 77/2 बुलन्दशहर रोड तह0 व जिला गाजियाबाद

व श्री संजय गुप्ता

पुत्र श्री जी एल गुप्ता

पेशा व्यापार

निवासी सी 110 प्रीत विहार दिल्ली 92

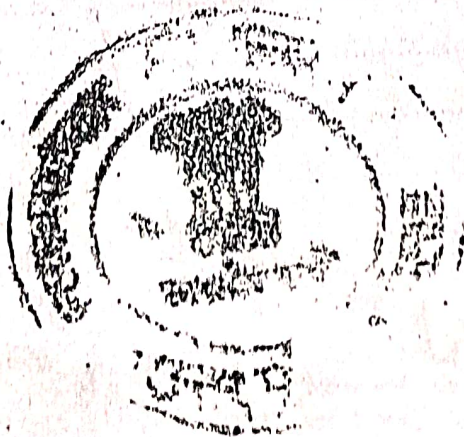
ने की।

प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये हैं।



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

आशुतोष जोशी
उप निबन्धक प्रथम हापुड
गाजियाबाद
3/12/2011



ANNEXURE-620-21105-106

पट्टा दाता

Registration No.: 17374

Year: 2,011

Book No.: 1


0101 अरुण शर्मा बहै0मु0आम आर के चौहान क्षेत्रीय प्रबन्धक
यू पी एस आई डी हापुड जिला गाजियाबाद
यू पी एस आई डी सी हापुड जिला गाजियाबाद
नौकरी



ANNEXURE-621-21106-106

आज दिनांक 03/12/2011 को
बही सं. 1 जिल्द सं. 7669
पृष्ठ सं. 1 से 110 पर क्रमांक 17374
रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


आशुतोष जोशी

उप निबन्धक प्रथम हापुड
गाजियाबाद
3/12/2011

